Tripura Judicial Service Rules, 2003

(As Amended upto 10th Amendment dt.4th July, 2022 & with all Notifications)

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GOVERNMENT OF TRIPURA
LAW DEPARTMENT.

NO.F.1(25)-LAW/76 (P) Dated, Agartala, the 29th October, 2003.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 read with Article 234 of the Constitution of India, the Governor of Tripura is pleased to make, in consultation with the [High Court of Tripura][1] and the Tripura Public Service Commission, the following rules regulating the conditions of service of persons appointed to the Tripura Judicial Service.

1. Short title & Commencement:-

(1) These rules may be called the 'Tripura Judicial Service Rules, 2003.'

(2) They shall be deemed to have come into force on and from 1st day of January, 2003 :

Provided that the provisions of these rules relating to grades and pay scales shall be subject to the Government of Tripura, Finance Department Notification No. F 6(1)-FIN (PC)/98, Dated 31st May, 2003.

2. Definition:-

In these Rules, unless there is anything repugnant to the subject or context :-

(a) **"Chief Justice"** means the Chief Justice of the [High Court of Tripura][1].

(b) **"Constitution"** means the Constitution of India;

(c) **"Commission"** means The Tripura Public Service Commission.

(d) **"Existing members of the Service"** means the officers who have been holding the posts under the Tripura Judicial Service Rules, 1974, as amended.

(e) **"Government"** means the Government of Tripura.

(f) **"High Court"** means [High Court of Tripura][1].

(g) **"Members of the Service"** means the officers appointed or deemed to have been appointed under the provisions of these Rules;

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1. Substituted by the North Eastern Areas (Reorganization) and Other Related Laws (Amendment) Act, 2012 w.e.f. 23.03.2013.

BarCode : 0025298

(h) **"Service"** means the Tripura Judicial Service;

(i) **"Year"** means the English Calendar Year.

3. CONSTITUTION OF SERVICE :-

There shall be constituted a service to be known as the Tripura Judicial Service, consisting of three grades of officers as shown in Schedule 'A' appended to the Rules.

4. STRENGTH OF THE SERVICE :-

(1) The strength of the Service and cadre shall be determined by the Governor in consultation with the High Court, from time to time.

(2) On the commencement of these Rules, the strength of the service shall be as given in Schedule 'A' appended to these Rules.

(3) [The Governor may except in the case of the post of Registrar General, from time to time, leave unfilled or hold in abeyance any post in the Cadre or may increase the Cadre by the creation of additional, permanent or temporary posts as may be found necessary, in consultation with the High Court.][1]

5. RECRUITMENT :-

(1) [The Chief Justice shall fill up the post of Registrar General & other posts of Registrars ordinarily from Grade - I of the service and the post(s) Deputy Registrar(s) ordinarily from Grade - II of the service, by virtue of Article 229(1) of the Constitution.][1]

(2) [Notwithstanding anything contained in these Rules, the conditions of Service of the persons appointed to the post(s) of Registrar General, Registrar(s) and Deputy Registrar(s) shall be regulated by the rules that may be made under Article 229 (2) of the Constitution."][1]

(3) Appointment to the post of Legal Remembrancer and Secretary, Law Department shall be made by the Governor on selection from the members of the Service in Grade-I in consultation with the High Court or on deputation from Higher Judicial Service of other States.

[Provided that, whenever a member of the Service in Grade – I holding Super Time Scale, is appointed to this post, the nomenclature shall be Legal Remembrancer and Principal Secretary, Law Department.][2]

(4) Appointment to the posts of Additional Legal Remembrancer & Addl. Secretary, Law Department and Addl. Legislative Counsel & Addl. Secretary, Law Department in Grade- I shall be made by the Governor by promotion from Grade-II in consultation with the High Court failing which by deputation from Judicial Service of other States.

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1. Substituted by the Tripura Judicial Service (5th Amendment) Rules, 2013 w.e.f. 29-05-2013.

2. Added by the Tripura Judicial Service (Eighth Amendment) Rules, 2019, dt. 15.02.2019, w.e.f. 25.02.2019.

(5) Appointment to the post of Deputy Legal Remembrancer and Deputy Secretary and the Deputy Legislative Counsel and Deputy Secretary, Law Department in Grade-II, shall be made by the Governor by promotion from Grade-III in consultation with the High Court failing which by deputation from Judicial Service of other States.

6. APPOINTING AUTHORITY :-

(1) Appointment to all the posts in Grade –I and Grade-III other than those specified in rule-5 shall be made by the Governor in consultation with the High Court. All the posts in Grade-II other than those specified in rule-5 shall be filled by promotion by the High Court.

(2) Appointment to the posts of Super Time Scale and Selection Grade Scale shall be made by the Governor on the recommendation of the High Court by promotion from Grade-I of the Service.

7. METHOD OF RECRUITMENT, QUALIFICATION, RESERVATION AND AGE LIMIT

(1) In respect of each category of posts specified in column (2) of the table below, the method of recruitment and minimum qualification, age limit etc., are specified in the corresponding entries in columns (3) and (4) thereof :

Provided that the High Court shall have the power to relax the qualifying period of Judicial Officers for the Purpose of promotion in case the same is considered necessary in the public interest.

(2) Except as otherwise provided herein, all appointments and promotions to the service shall be made against a grade and not against any specific post included in the service.

[(3) For direct recruitment in Grade-I and Grade-III, each candidate after selection must execute a bond with the State Government to the effect that he/she shall not voluntarily quit the service within a period of 5 years of entry into the service failing which he/she will have to pay the entire amount of expenses incurred for his/her pre-posting training as may be determined by the State Judicial Academy including the salary received by him/her during such training.][1]

SL NO.	Cadre	Method of Recruitment	Qúàlification, age limit etc.
1	2	3	4
1.	Grade-I	(i) Not exceeding 25% of the posts in the Grade may be filled by direct recruitment on the basis of the aggregate marks/grade secured in a competitive examination conducted by the High Court, as specified in Schedule B of the Rules.	By direct recruitment Must be holder of degree in law of a recognized University. Must be practicing as an advocate in Courts of Civil and Criminal jurisdiction on the last date fixed

1. Inserted by the Tripura Judicial Service (Sixth Amendment) Rules, 2016, w.e.f. 09.01.2017.

			for receipt of applications and must have so practiced for a period of not less than seven years as on such date. 3. Must have attained the age of thirty five years and must not have attained the age of forty eight years in the case of candidates belonging to Scheduled Castes or Scheduled Tribes and forty five years in the case of others, as on the last date fixed for receipt of applications.
		[(ii) 65% of the posts in the grade shall be filled by promotion from the cadre of Grade-II of the Service on the basis of merit cum seniority by the High Court, following the criteria in Schedule 'C'.] [1]	
		[(iii) Remaining 10% of the posts in the Grade shall be filled up by promotion strictly on the basis of merit through limited departmental competitive examination conducted by the High Court as specified in Schedule-B of the Rules. Provided that if candidates are not available for 10% of seats, or are not able to qualify in the examination then vacant posts shall be filled up by regular promotion.] [1]	4. Must have been in the cadre of Grade-II for a period of not less than 5 years.
	Selection Grade Scale	(iv) 25% of the posts in Grade-I shall be in Selection Grade to be filled by promotion by the High Court from the officers in Grade-I in accordance with the procedure laid down in Schedule 'C'.	Must have served in Grade-I for not less than five years.
	Super time Grade Scale	(v) 10% of the posts in Grade-I shall be in the Super time Scale to be filled by promotion by the High court from the officers in Selection Grade in accordance with the procedure laid down in Schedule 'C'.	Must have served not less than three years in the Selection Grade.
	Grade-II	By promotion from the cadre of Grade-III selected by the High court on the basis of criteria indicated in Schedule 'C'.	Must have been in the cadre of Grade-III for a period of not less than five years.

1. Substituted by the Tripura Judicial Service (5th Amendment) Rules, 2013 w.e.f. 29.05.2013.

	Grade-III	(1) By filling up 50% of the posts on the results of the competitive examination to be conducted by the commission in the manner indicated in schedule "B'.	(1) Must be holder of degree in law granted by a recognized University established by Law in India.
		(2) By filling up the remaining 50% of the posts on the results of the competitive examination to be conducted by the High Court as indicated in schedule 'B'; Provided that all the vacancies may be filled up from one source only if the other source fails to recommend candidate within the period specified in the letter of requisition and it is considered expedient so to do in the public interest.	(2) Must not have completed, as on the last date fixed for receipt of applications 38 years of age in the case of candidates belonging to Scheduled Castes or Scheduled Tribes and 35 years of age in the case of others.
		[Provided further that the governor may in consultation with the High Court, make tenure appointment in the grade for a specified period in public interest in accordance with the procedure as the High Court may by order formulate][1]	[qualification, age limit etc. for tenure appointment in the grade for specified period shall be as the High Court may by order prescribe][1]

8. RESERVATION :-

Save as otherwise provided hereinabove relating to relaxation of age for reserved category of candidates, appointment to the Service made by direct recruitment and promotion shall be subject to the provisions of the Tripura Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Services and Posts) Act, 1991 and the Rules, 1992 made there under. If no such suitable candidate is available, the posts will be filled up by the candidate other than those of the Scheduled Castes and Scheduled Tribes.

9. DISQUALIFICATION FOR APPOINTMENT :-

No person shall be eligible for appointment to the service -

(a) unless he is a citizen of India;

(b) if he is dismissed from service by any High Court, Government or statutory or local authority;

(c) if he has been convicted of an offence involving moral turpitude or who is or has been permanently debarred or disqualified by the High Court or the Union Public Service Commission or any State Public Service Commission from appearing in any examination or selections conducted by it.

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1. Inserted by the Tripura Judicial Service (4th Amendment) Rules, 2009 w.e.f. 10-02-2009.

(d) if he directly or indirectly tries to influence or influences the recruiting authority by any means for his candidature;

(e) if he/she has more than one spouse living.

10. SELECTION PROCEDURE :-

[(1) .....][1]

[(1)][2] (i) Whenever two or more vacancies required to be filed by direct recruitment occur in a cadre in the service or once in two years, whichever is earlier, the High Court shall invite by advertisement in the official Gazette and in at least two news- papers, applications in such form as it may determine from intending candidates, who posses the prescribed qualifications. The advertisement shall indicate the number of vacancies reserved for Scheduled Castes, Scheduled Tribes and shall contain all necessary information relating to the recruitment. It shall also indicate that an additional list of selected candidates would be prepared as per clause (iv).

(ii) The decision of the High Court as to the eligibility or otherwise of a candidate for admission to the written and viva-voce examination shall be final. No candidate to whom certificate of admission has not been issued shall be admitted for the examination.

(iii) The High Court shall on the basis of cumulative grade value secured by a candidate, and taking into consideration the orders, if any, in force relating to reservation of posts for Scheduled Tribes. Scheduled Casts prepare in the order of merit, assessed as provided in Schedule B, a list of selected candidates which shall be equal to the number of vacancies notified.

(iv) The High Court shall, in accordance with the provisions of clause (iii), also prepare an additional list of candidates on merit not included in the list of candidates prepared under clause - (iii) above, in which the number of candidates to be included shall, as far as possible be ten percent of the number of vacancies notified for recruitment or one, whichever, is higher.

(v) The lists of successful candidates so prepared under clauses (iii) and (iv) above shall be published in at least two news papers and they shall cease to be operative on the expiry of one year from the date of such publication.

(vi) Candidates whose names are included in the first list prepared under clause (iii) above shall be considered for appointment in the order in which their names appear in the list. Candidates whose names are included in the additional list may be similarly

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1. Deleted by the Tripura Judicial Service (2nd Amendment) Rules, 2007 w.e.f. 08.10.2007.
2. Renumbered ibid.

considered for appointment against vacancies, if available, after appointment of the candidates of the first list.

[(2) All vacancies in all Grades of service either by promotion or direct recruitment, as may be, shall be filled up in accordance with the time schedule mentioned in schedule E.][1]

11. OTHER CONDITIONS RELATING TO SUITABILITY, FITNESS AND CHARACTER OF A DIRECT RECRUIT :-

(1) No person selected for direct recruitment shall be appointed -

(i) Unless the appointing authority is satisfied that he possesses a good moral character and is in all other respects suitable for appointment to the service;

(ii) Unless he is certified by the medical authority of the State Health department for the purpose that he is medically fit to discharge the duties of the post for which he is selected for appointment.

(2) Every candidate selected for appointment by direct recruitment shall furnish certificates, from two respectable persons unconnected with his college or university where he studied and not related to him, testifying to his character, in addition to the certificate which may be required to be furnished from the educational institution last attended by him.

12. FEES :-

Every candidate for direct recruitment shall be required to pay such fees as may be specified in the notification inviting application.

Provided that in the case of a candidate belonging to Schedule Caste or Scheduled Tribes, the fees payable shall be one half of the fees specified in the notification for other candidates.

13. JOINING TIME FOR APPOINTMENT :-

(1) A candidate appointed by direct recruitment shall report for duty to such authority and within such date as may be specified in the order of appointment.

(2) Notwithstanding anything contained in sub-rule-(1) the appointing authority may, on an application by the candidate, if satisfied that there are good and sufficient reasons for doing so, by order in writing, grant such further time as it may deem necessary for joining.

(3) An appointee who fails to assume charge of the post within the time specified in the sub-rule(1) or (2) shall cease to be eligible for joining the service and his name shall be removed from the list of selected candidates

1. Added by the Tripura Judicial Service (2nd Amendment) Rules, 2007 w.e.f. 08.10.2007.

unless he satisfies the High Court that the situation preventing him from joining was beyond his control.

14. TRAINING :-

(1) There shall be a training Course for the Officers appointed in Grade – III and Grade – I of the service by direct recruitment as the High Court may deem fit and proper as per the **Schedule – D**.

(2) The High Court may arrange Refresher Course for officers of all cadres from time to time. The Judicial Officer may also be deputed for training/ Refresher outside the State or outside the country in consultation with the State Government.

15. PROBATION, OFFICIATION, CONFIRMATION AND INCREMENT :-

(1) All appointments to the service by direct recruitment shall be on probation for a period of two years.

(2) All appointments by promotion shall be on officiating basis for a period of two years.

(3) The period of probation or officiation, as the case may be, of an officer may, for reasons to be recorded in writing, be extended by such period not exceeding the period of probation or officiation, specified in sub-rules (1) or (2).

(4) At the end of the period of probation or officiation or the extended period of probation or officiation, as the case may be, the High Court shall consider the suitability of the person to hold the post/grade to which he is appointed or promoted, and -

(i) if he is found suitable to hold the post/grade and has passed the special examinations or tests, if any, required to be passed during the period of probation or officiation, as the case may be, the High Court shall, as soon as possible, issue an order declaring him to have satisfactorily completed the period of probation or officiation, as the case may be; and such an order shall have effect from the date of expiry of the period of probation or officiation, including the extended period, if any, as the case may be.

(ii) if the officer is not found suitable to hold the post/grade to which he is appointed or promoted, as the case may be, the Governor on the recommendation of the High Court or, as the case may be, the High Court, being the appointing authority, shall

(a) if he is a promotee, revert him to the post/grade which he held prior to his promotion;

(b) if he is a probationer, discharge him from service.

(5) A person shall not be considered to have satisfactorily completed the period of probation or officiation, as the case may be, unless a specific order to that effect is passed. Any delay in passing such an order shall not entitle the person to be deemed to have satisfactorily completed the period of officiation or probation.

(6) (i) Notwithstanding anything hereinabove, the appointing authority as aforesaid may, at any time during the period of probation, discharge from service, a probationer on account of his unsuitability for the service.

(ii) An order under sub-rule (1) shall indicate the grounds for the discharge but no disciplinary enquiry shall be necessary.

(7) No appeal shall lie against an order discharging a probationer or an order reverting a promotee to the post held by him prior to his promotion.

(8) An officer who has been declared to have satisfactorily completed his period of probation or officiation shall be confirmed in the service in the category of post / grade to which he was appointed or promoted, as the case may be, at the earliest opportunity against substantive vacancy.

(9) (a) A probationer or promotee may draw the increments that fall due during the period of probation or officiation. He shall not, however, draw any increment after the expiry of the period of probation or officiation unless and until he is declared to have satisfactorily completed his probation or officiation, as the case may be.

(b) When a probationer or promotee is declared to have satisfactorily completed his probation or officiation, as the case may be, he shall draw, as from the date such order takes effect, the pay he would have drawn had he been allowed the increments for the whole of his service from the date of his appointment on probation or officiation as the case may be.

(10) Notwithstanding anything contained in sub-rules (1) and (2) where validity of the appointment of an officer -

(a) on probation is questioned in any legal proceedings before any Court of law, the period of probation of such person shall continue till the final disposal of such proceedings;

(b) on officiating promotion is questioned in any legal proceeding, before any Court of Law, the period of officiation of such promotee shall continue till the final disposal of such proceedings.

[1][15A. LANGUAGE PROFICIENCY TEST :-

(1) A person who, immediately after commencement of these Rules, has joined in Grade – I of Tripura Judicial Service by direct recruitment, and who did not have Bengali as one of the subjects in his Secondary, Higher Secondary or equivalent examination, on appointment, shall have to pass the language proficiency test in Bengali within two years of his entry into service;

(2) The examination will be held twice a year, usually in the month of February and August under the direction of the Tripura Public Service Commission;

(3) The examination will be of one standard with marks allotted and time allotted in each group as follows:-

Details of Subjects	Full marks	Time Allowed
(a) Conversation and reading	40	15 minutes
(b) Translation	30	1 hour
(c) Dictation	30	30 minutes
TOTAL	**100**	**1 hours 45 minutes**

(4) Except as provided in these rules, procedure for conducting such proficiency test in Bengali shall be regulated by the relevant provisions of the Tripura Civil Services (Training and Departmental Examination) Rules, 1975, as in force in the State.]

16. PAY:-

The pay of all the members of the various grade of Service shall be as mentioned in Schedule-A appended to this Rule.

17. INITIAL APPOINTMENT OF EXISTING OFFICERS :-

The existing members of the Service shall be absorbed in the respective posts/ grades they may be holding on the commencement of these Rules and shall be eligible for pay scales provided for such posts/grades.

18. SENIORITY :-

(1) An Officer appointed or promoted in accordance with the Rules, on regular basis shall be senior to persons appointed on ad-hoc or temporary basis.

(2) The seniority inter-se of the members of the Service, appointed on the basis of the result of Competitive Examination/Limited Departmental Examination shall be determined according to the Merit List prepared by the concerned authority.

1. Inserted by the Tripura Judicial Services (Eighth Amendment) Rules, 2019, dt. 15.02.2019, w.e.f. 25.02.2019.

(3) Where two officers are placed at the same position in the Merit List, the person senior in age shall be senior to the other.

[(4) The inter-se seniority of persons appointed in Grade-I in any year by way of promotion and direct recruitment, shall be determined by rotation on the basis of quota for promotees (65%), for promotees through limited departmental competitive examination (10%) and for direct recruitment (25%); that is to say 3:0:1, followed by 2:1:1: in the next rotation and shall be repeated in the same manner.][1]

(5) Where more than one Officer is promoted to a cadre by the same order, the inter-se seniority of persons so promoted shall be determined by their interse seniority in the lower "Cadre" unless directed otherwise.

[(6) A 40(forty) point roster is to be maintained for appointment/promotion to the post of Grade-I in service. The posts at Sl.No. 1, 2 & 3 will go to the promotees under 65% quota for the first rotation. The post at Sl.No.4 for the first rotation shall go to the direct recruitment under 25% quota. For the next rotation Sl. No.5 & 6 will go to the promotees, Sl.No.7 will go to the promotees under limited departmental competitive examination under 10% quota and Sl.No.8 will go to the direct recruitment. This process shall be repeated till all the posts in the Grade-I cadre are filled up in the roster in manner stated.][1]

(7) The High Court shall prepare and publish a seniority list of Officers in all Cadres from time to time and the list so published shall be used for the purpose of consideration for promotion to the next higher cadre.

19. PROMOTION :-

(1) The promotion of members of the service shall be from one grade to another grade and not from one post to another post, except in cases of promotions to Selection Grade / Super Time Scale, which may be in same grade.

(2) The promotion of the officers to various Grades of the Service shall be as per the criteria laid down in Schedule - C.

20. RETIREMENT :-

(A) Except as otherwise provided in these Rules, every Judicial Officer shall retire from the service on the afternoon of the last date of the month in which he attains the age of [60][2] years.

Provided that all judicial Officer whose date of birth is the 1st day of a month shall retire from service on the afternoon of the last date of the preceding month on attaining the age of [60][2] years.

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1. Amended by the Tripura Judicial Service (7th Amendment) Rules, 2018, dt. 04.01.2018, w.e.f. 03.02.2018.
2. Substituted by the Tripura Judicial Service (Amendment) Rules, 2006 w.e.f. 19.05.2006.

[(B) Notwithstanding anything contained in Clause (A) above, the High Court shall have power to assess and evaluate the record of the Judicial Officer for his continued utility in service up to 60 years.

(I) The potential for continued utility shall be assessed and evaluated by appropriate Committee of Judges of the High Court, constituted and headed by the Chief Justice and the evaluation shall be made on the basis of the Officer's past record of service, character roll, quality of judgments and other relevant matters.

(II) The High Court shall undertake and complete the exercise well within time, before the Officer attains the age of 58 years.][1]

(III) In case he is found fit for being given the benefit of extended age of superannuation, the Governor shall, on the recommendation of the High Court, issue necessary order.

21. RETIREMENT IN PUBLIC INTERST :-

(1) There shall be a committee consisting of three senior Judges, headed by Chief Justice of the High Court to review the career progress and other attributes of all Judicial Officers.

(2) This review will be undertaken when the concerned officer(s) attain the age of 50 and 55 years. If the committee considers that in public interest the officers should be retired from service, he may be compulsorily retired by the Governor on the recommendation of the High Court giving him a notice.

(3) of not less than 3 months in writing or 3 months pay and allowance in lieu thereof.

22. RE-EMPLOYMENT AFTER RETIREMENT :-

(1) Judicial Officers of Grade-I retired at the age of 60 years may be reemployed till the age of 62 years, if the High Court so desires, provided there are vacancies in Grade-I and they satisfy the following conditions :-

(i) There is no adverse comment in the ACRs so far disposal of cases and integrity and character are concerned

(ii) The officer had not sought voluntary retirement after initiation of departmental proceedings / inquiry.

(iii) Judicial Officers will have to be found fit and eligible to continue in service by the High Court after assessing and evaluating the record.

(2) The order of re-employment shall be made by the Governor in consultation with the High Court.

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1. Substituted by the Tripura Judicial Service (Amendment) Rules, 2006 w.e.f. 19.05.2006.

23. ADDITION OF CERTAIN SERVICE FOR THE PURPOSE OF PENSION :-

Notwithstanding anything contained in these rules or in the Central Civil Services (Pension) Rules, 1972 as in force in Tripura or in any other rules;

(1) the members of the Service initially appointed to Grade-III having not less than 10 years of actual qualifying service shall be entitled to add to their service qualifying for superannuation pension, the actual period of practice put in by him at the Bar not exceeding three years.

(2) The members of the service directly recruited from the Bar to Grade-I of the Service, having not less than 10 years of actual qualifying service, shall be entitled to add to their service qualifying for superannuation pension, the actual period of practice put in by him at the Bar not exceeding seven years.

24. RESIDUARY PROVISION :-

The conditions of service of the members for which no express provision is made in these rules shall be determined by the rules and orders applicable for corresponding State Civil Services.

25. A. CONDUCT :-

A Judicial Officer appointed under these rules shall be required to maintain the integrity and conduct himself in conformity with the dignity of the office he holds. He should follow the Code of Conduct as provided in Appendix - A to these Rules.

B. DISQUALIFICATION :-

(1) A judge shall disqualify himself to act in a proceeding in which his impartiality might reasonably be questioned, including but not limited to instances where :-

(a) the judge has personal bias or prejudice concerning a party or a party's lawyer, or personal knowledge of disputed evidentiary facts concerning the proceeding;

(b) the judge dealt with the matter in controversy when he was a lawyer or he previously practiced in close association with the lawyers or any of them when dealt with the said matter.

(c) the judge knows that he or she, individually or fiduciary, or the judge's spouse, parent or child wherever residing, or any other member of the judge's family residing in the judge's household, has an economic interest in the subject matter in controversy or is a party to the proceeding or has any other interest that could be substantially.

(d) the judge or the judge's spouse, or a person within the three degree of relationship in ascending or descending order of the Judge or his/her spouse.

(i) is a party to the proceeding, or an officer, director or trustee of a party;

(ii) is acting as a lawyer in the proceeding;

(iii) is known by the judge to have interest that could be substantially affected by the proceeding;

(iv) is to the judge's knowledge likely to be a material witness in the proceeding.

C. The rules governing and regulating the conduct of State Civil Service Officers shall in so far as they are not inconsistent with the Rules in this chapter shall apply to the members of the Service.

D. <u>Disciplinary Authority</u> :-

The members of the service shall be under the disciplinary control of the High Court and disciplinary proceeding may be drawn up against them in accordance with the relevant rules as may be applicable to them from time to time.

E. No disciplinary proceeding shall be initiated against the members of Service except with the recommendation of the High Court.

26. <u>LEAVE, PENSION, ETC.</u> :-

(1) Except as provided in these rules, pay, allowances, pension, leave and other conditions of service of the members of the Service shall be regulated by the relevant rules in force in the State which are applicable to members of corresponding State Civil Services.

(2) Notwithstanding anything contained in the Tripura State Civil Services (Leave) Rules, 1986 or in any other rules regulating leave of the Government employees, which may be in force in the State from time to time, a member of the service who may become entitled to vacation by virtue of his holding a post for the time being, and if any such member of the service avails himself of the full vacation, then he shall be entitled to earned leave at the rate of one day for every twenty two days work :

Provided that if such a member of the service who, during vacation, is required to perform official duties for a period not less than fifty percent of total period of vacation, he shall be considered to have availed himself of no portion of the vacation and such member shall be entitled to earned leave at the same rare under the same rules like other member of the service.

27. **REPEAL & SAVINGS** :-

The Tripura Judicial Service Rules, 1974 are hereby repealed.

Notwithstanding such repeal any appointment made, order issued, action taken or anything whatsoever done under the rules so repealed shall be deemed to have been made, issued, taken or done under the corresponding provisions of these Rules and the provisions of Tripura General Clauses Act, 1966 will apply in determining the effect of such repeal.

SCHEDULE - A

There shall be three Grades of Service, namely :-

(a) **Grade – I**

(b) **Grade – II**

(c) **Grade – III**

GRADE – I

[1]

SL. No	Name of Posts	No. of posts	Scale of Pay	Remarks
1	L.R. & Secretary, Law/LR & Principal Secretary, Law	01 (one)	As per the notification to be issued by the State Govt. from time to time	*LR & Principal Secretary, Law, in case the post is held by a Judicial Officer in Grade-I of Tripura Judicial Service in Super Time Scale*
2	Registrar General, High Court of Tripura	01 (one)		
3	Registrar (Vigilance), High Court of Tripura	01 (one)		
4	Registrar (Judicial/Administration), High Court of Tripura	01 (one)		
5	District & Sessions Judge*	08 (eight)		
6	Addl. District & Sessions Judge**	09 (nine)		
7	Addl. L.R. & Addl. Secretary, Law	01 (one)		
8	Addl. Legislative Counsel & Addl. Secretary, Law	01 (one)		
9	Judge, Family Court***	08 (eight)		
10	Addl. Judge, Family Court, Agartala	01 (one)		
11	Deputation/Leave Reserve	03 (three) **[posts of Member Secretary, Tripura State Legal Services Authority, Director, Tripura Judicial Academy & Secretary, High Court Legal Services Authority]**		
	Total:	**35 (thirty five)**		

* (District & Sessions Judge:– West Tripura - 1, North Tripura - 1, South Tripura - 1, Dhalai - 1, Gomati - 1, Unakoti - 1, Sepahijala - 1, Knowai - 1);

** (Additional District & Sessions Judge:- Agartala - 4, Udaipur - 1, Kailashahar - 1, Kamalpur - 1, Bishalgarh - 1, Ambassa - 1);

*** (Judge/ Addl. Judge, Family Court:- Agartala - 2, Udaipur - 1, Kailashahar - 1, Ambassa - 1, Dharmanagar - 1, Belonia - 1, Khowai - 1, Sonamura - 1)]

1. Replaced by the Tripura Judicial Service (Eighth Amendment) Rules, 2019, dt. 15.02.2019, w.e.f. 25.02.2019.

GRADE - II

[1][

Sl. No.	Name of Posts	No. of posts	Scale of Pay	Remarks
1.	Deputy Registrar, High Court of Tripura	01 (one)	As per the Notification to be issued by the Govt. from time to time.	
2.	D.L.R. & Deputy Secretary, Law	01 (one)		
3.	D.L.C. & Deputy Secretary, Law	01 (one)		
4.	Civil Judge (Sr. Division) & Asstt. Sessions Judge*	09 (nine)		
5.	Chief Judicial Magistrate/ Addl. Chief Judicial Magistrate & Civil Judge (Sr. Division)**	09 (nine)		
6.	Principal Counsellor, Family Court***	05 (five)		
7.	Deputation/Leave Reserve	10 (ten) **[including one (01) post of Deputy Secretary, TSLSA & eight (08) posts of District Secretary, District Legal Services Authority** at eight Judicial Districts]		
	Total:	**36 (thirty six)**		

*(Civil Judge (Sr. Divn.) & Asstt. Sessions Judge:- Agartala – 2, Kailashahar – 1, Udaipur – 1, Dharmanagar – 1, Belonia – 1, Ambassa – 1, Khowai – 1, Sonamura – 1);

**(Chief Judicial Magistrate / Addl. Chief Judicial Magistrate:- West Tripura District – 2, North Tripura District – 1, South Tripura District – 1, Dhalai District – 1, Gomati District – 1, Unakoti District – 1, Sepahijala District - 1, Khowai District – 1);

*** (Principal Counsellor, Family Court: - Agartala – 2, Udaipur – 1, Kailashahar – 1, Ambassa – 1),]

1. Replaced by the Tripura Judicial Service (Eighth Amendment) Rules, 2019, dt. 15.02.2019, w.e.f. 25.02.2019.

GRADE - III

[1][

Sl. No.	Name of Posts	No. of posts	Scale of Pay	Remarks
1.	Civil Judge (Jr. Division)	13(thirteen) including 2(two) leave reserve	As per the Notification to be issued by the Govt. from time to time	
2.	Judicial Magistrate	15 (fifteen)		
3.	Sub-Divisional Judicial Magistrate*	07 (seven)		
4.	Registrar for the Court of District & Sessions Judge, West Tripura	01 (one)		
5.	Assistant Legislative Counsel & Under Secretary, Law	01 (one)		
6.	Deputation/Leave Reserve	12 (twelve)		
	Total	**49 (forty nine)**		

Grand Total of the cadre strength = 35+36+49 = 120 (one hundred twenty)

[*SDJM: Bishalgarh - 1, Amarpur - 1, Sabroom - 1, Kanchanpur -1, Gandacherra - 1, LT Valley - 1, Kamalpur - 1]]

1. Replaced by the Tripura Judicial Service (Eighth Amendment) Rules, 2019, dt. 15.02.2019, w.e.f. 25.02.2019.

SCHEDULE 'B'

COMPETITIVE EXAMINATION.

A. **FOR DIRECT RECRUITMENT & PROMOTION TO GRADE-I UNDER LIMITED DEPARTMENTAL EXAMINATION** :-

(1) A competitive examination for recruitment to the service in grade – I shall be conducted by the High Court at such interval as it may determine from time to time. The examination shall be conducted with the following syllabus, namely :-

Paper – I :- One paper of 100 marks (duration not less than 2 hours) to test the General Knowledge, aptitude, intelligence, test of comprehension and expression of law and General English including Essay Writing on legal topic and information technology.

Paper – II :- One paper of 100 marks of not less than 2 hours duration regarding objective questions and problems of law as regards the Transfer of Property Act, Civil Procedure Code, Code of Criminal Procedure, Indian Evidence Act, Indian Penal Code, Limitation Act.

Paper – III :- One paper of 100 marks (duration not less than 2 hours) – consisting of Judgment writing (Paper Book to be supplied)- Legal theories on jurisprudence, provision of the Constitution of India.

NOTE :- (The candidate is expected to refer to the relevant decisions of the Apex Court and the High Court while writing answers in Paper-II and III).

Interview :- Viva-voce – 50 marks.

2. FOR DIRECT RECRUITMENT TO GRADE – III OF THE SERVICE:-

Competitive examination for recruitment to Grade-III of the Service shall be conducted at such intervals as the Governor may, in consultation with the Commission and the High Court, from time to time determine. The examination shall be conducted by the Commission and the High Court in accordance with the following syllabus.

English - 100 marks.

a) Essay writing,
b) Precise writing,
c) Grammer etc.

[1][**Bengali - 100 marks.**

a) Translation of an English Passage into Bengali	-	25 marks
b) Translation of a Bengali Passage into English	-	25 marks
c) Essay writing	-	30 marks
d) Report writing to newspaper on social/specific problem to publish it to draw the attention of the authority.	-	20 marks
Total=	-	100 marks]

1. Inserted by the Tripura Judicial Service (Eighth Amendment) Rules, 2019, dt. 15.02.2019, w.e.f. 25.02.2019.

General Knowledge - 100 marks.

a) Objective Type,
b) Aptitude Test.

Law Paper - I **100 marks.**

a) Constitution of India,
b) Code of Civil Procedure,
c) Transfer of Property Act,
d) Indian Contract Act.

Law Paper - II **100 marks.**

a) Indian Panel Code,
b) Criminal Procedure Code,
c) Indian Evidence Act,
d) Law of Torts.

Interview, Viva-voce - 100 marks.

3. **GENERAL INSTRUCTIONS :-**

(i) All candidates who obtain sixty percent or more [....][1] in the written examination shall be eligible for viva voce examination.

Provided that Scheduled Caste / Scheduled Tribe candidates who obtain fifty percent or more [....][1] in the written examination shall be eligible for the viva voce examination.

[(ii)....][1]

[(ii)][2] The object of the viva-voce test is to assess the suitability of the candidate for the cadre by judging the mental alertness, knowledge of law, clear and logical exposition, balance of judgment, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth.

[3][(iii) A candidate must secure minimum 30% marks in the viva voce to be eligible for being recommended for appointment to the Service in Grade-I as well as in Grade-III.

The marks obtained in the viva voce will be added to marks obtained in the written examination in case of Grade-I and in the main written examination in case of Grade-III and the position of the candidate in the merit list will depend on the aggregate of both.]

[(iv)....][1]

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1. Deleted by the Tripura Judicial Service (Eighth Amendment) Rules, 2019, dt. 15.02.2019, w.e.f. 25.02.2019.
2. Re-numbered ibid.
3. Inserted ibid.

SCHEDULE - C

1. **GENERAL CRITERIA FOR PROMOTION :**

(a) Considering the number of vacancies to be filled up, the High. Court shall assess the Judgments / ACRs of the officers, who are within the zone of consideration, the ratio being 1 : 3.

(b) The suitability and overall performance of the officers including disposal of cases and the remarks of the concerned Portfolio Judge shall be considered.

(c) In cases any Departmental Proceeding / Enquiry is pending against an officer, his / her promotion may be considered and the decision be kept in a sealed cover, to be opened on conclusion of the Departmental Proceeding / Enquiry.

(d) An officer against whom there is adverse entry regarding his character and integrity will be not eligible for promotion during the period of such entry:

Provided that if he improves his position and gets required bench marks during subsequent period of eligibility, his case may again be considered for promotion.

2. **OTHER CRITERIA FOR PROMOTION :-** Following shall be other consideration for promotion from one grade to another:-

From Grade - III to Grade - II :

(i) Seniority - cum - merit subject to overall suitability.

(ii) ACR's of last five years are to be considered and officers having minimum 'Two Good" Grading in ACR's will be considered provided their integrity and character is beyond doubt during the period of five years under consideration.

From Grade - II to Grade - I :

(i) Merit-cum-seniority subject to over all suitability.

(ii) ACR's of last five years are to be considered and officers having minimum 'Three Good" Grading out of five ACR's will be considered. His character and integrity should be beyond doubt during the years of eligibility.

(iii) Must have completed 5(five) years of Service in the Grade.

From District Judge to Selection Grade District Judge :

(i) Merit and suitability.

(ii) Minimum 'Four Good' out of last five ACR's or

(iii) The officer must have 'Two Good' and "One Very Good" in the ACR's of last five years. The period of any adverse entry about the character and integrity should be excluded from the period of consideration.

From Selection Grade District Judge to Super Time Scale District Judge :

(i) Merit-cum-suitability.

(ii) The Officer must have 'Three Good' and "One Very Good" grading during the last 5 years; or

(iii) The officer must have 'Two Good' and 'One Outstanding' grading during the last five years.

SCHEDULE - D

A. **Training Course for officers appointed in Grade-I (Direct Recruits).**

After appointment to Grade- I of the Services by direct recruitment an officer shall be given four weeks training at the Training Institute in the following manner :

(i) Writing of judicial orders both in civil and criminal cases;

(ii) Framing of charge and settlement of issues;

(iii) Judgment writing;

(iv) Administrative order and other matters relating to administration of office including accounts ;

(v) Any other subject which the High Court/ Training Institute may deem fit and proper.

Before the completion of the training necessary order of posting shall be issued so that the officers may join at their respective place of posting.

B. There shall be a training course for officers appointed to Grade - III of the service which will be spread over as below :

i. Class room lectures at TRAINING INSTITUTE as per the curriculum fixed in consultation with the High Court.

ii. Two months working knowledge of Criminal Court, civil court and revenue courts to be arranged by TRAINING INSTITUTE.

iii. On completion of the period of six months training the Officers who had completed 3 years practice at the bar shall be given posting.

iv. The Officers who have not completed 3 years practice at the Bar shall be given further training for a period of 6 months as under :

a) The High Court shall depute the officers to various districts/ sub-divisional courts for further in field training. The Officers will attend the civil, criminal courts and watch the proceedings and maintain a dairy. They will be under the supervision of the concerned District Judge. The training shall be for a period of 3 months. On completion of the training they will submit a report to the Director, TRAINING INSTITUTE.

b) After the field training, there will be a gap of two weeks and thereafter the officer shall report back to the Director, TRAINING INSTITUTE for further training of 10 weeks. In this period the trainees will give the feed back and the Training Institute will take steps to remove all doubts from the mind of the trainees as regard the working of the Courts or any point raised by them. On completion of the above period the trainees will be posted out.

[1][SCHEDULE 'E'

"A. For filling of vacancies in the cadre of Grade-I in respect of :

(a) twenty five percent vacancies to be filled by direct recruitment from the Bar; and

(b) [ten percent][2] by promotion through limited competitive examination of Civil Judges (Senior Division) not having less than five years of qualifying service.

Sl. No.	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including a) existing vacancies. b) future vacancies that may arise within one year due to retirement. c) future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten percent of the number of posts. d) vacancies arising due to deputation of Judicial officers to other department may be considered as temporary vacancy.	31st of March
2.	Advertisement inviting applications from eligible candidates.	15th of April
3.	Last date for receipt of application.	30th of April
4.	Publication of list of eligible applicant. List may be put on the website.	15th May
5.	Dispatch/issue of admit cards to the eligible applicants.	16th May to 15th June
6.	Written examination. Written examination may be (a) objective questions with multiple choice which can be scrutinized by the computer; and (b) subjective/narrative.	30th June
7.	Declaration of result of written examination (a) Result may be put on the website and also published in the newspaper. (b) The ratio of 1:3 of the available vacancies to the successful candidates be maintained.	16th August

1. Inserted by the Tripura Judicial Service (2nd amendment) Rules, 2007 w.e.f. 08-10-2007
2. Substituted by the Tripura Judicial Service (5th amendment) Rules, 2013 w.e.f. 29-05-2013

8.	Viva Voce	1st to 7th September
9.	Declaration of final select list and communication to the appointing authority (a) Result may be put on the website and also published in the newspaper. (b) Select list be published in order of merit and should be double the number of vacancies notified. (c) Select list shall be valid till the next select list is published.	15th September
10.	Issue of appointment letter by the competent authority for all existing vacant post as on date.	30th September
11.	Last date for joining.	31st October

B. For filling of vacancies in the cadre of Grade-I in respect of [sixty-five percent][1] vacancies to be filled by promotion.

Sl. No.	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including a) existing vacancies. b) future vacancies that may arise within one year due to retirement. c) future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten percent of the number of posts.	31st of March
2.	Publication of list of eligible officers. (a) The list may be put on the website. (b) Zone of consideration should be 1:3 of the number of vacancies.	15th May
3.	Receipt of judgments from the eligible officers.	30th of May
4.	Viva Voce Criteria (a) ACR for last five years; (b) Evaluation of judgments furnished; and (c) Performance in the oral interview.	15th to 31st July
5.	Declaration of final select list and communication to the appointing authority (a) Result may be put on the website and also published in the newspaper.	31st August

1. Substituted by the Tripura Judicial Service (5th amendment) Rules, 2013 w.e.f. 29-05-2013.

(b) Select list be published in order of merit and should be double the number of vacancies notified.

6. Issue of appointment letter by the competent authority for all existing vacant posts as on date. — 30th September

7. Last date for joining — 31st October

C. For filling of vacancies in the cadre of Grade-II to be filled by promotion

Sl. No.	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including a) existing vacancies. b) future vacancies that may arise within one year due to retirement. c) future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten percent of the number of posts.	31st of March
2.	Publication of list of eligible officers. (a) The list may be put on the website (b) Zone of consideration should be 1:3 of the number of vacancies.	15th of May
3.	Receipt of judgments from the eligible officers.	30th of May
4.	[....][1] Criteria (a) ACR for last five years: (b) Evaluation of judgements furnished; and [....][1]	1st to 16th August
5.	Declaration of final select list and communication to the appointing authority (a) Result may be put on the website and also published in the newspaper. (b) Select list be published in order of merit and should be double the number of vacancies notified.	15th September
6.	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	30th September
7.	Last date for joining	31st October

1. Deleted by the Tripura Judicial Service (5th amendment) Rules, 2013 w.e.f. 29-05-2013.

D. For appointment to the posts in the cadre of Grade-III by direct recruitment.

Sl. No.	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including a) existing vacancies. b) future vacancies that may arise within one year due to retirement. c) future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten percent of the number of posts.	15th January
2.	Advertisement inviting applications from eligible candidates.	1st February
3.	Last date for receipt of application.	1st March
4.	Publication of list of eligible applicants. The list may be put on the website.	2nd April
5.	Dispatch/issue of admit cards to the eligible applicants.	2nd to 30th April.
6.	Preliminary written examination. Objective questions with multiple choice which can be scrutinized by the computer.	15th May
7.	Declaration of result of preliminary written examination (a) Result may be put on the website and also published in the Newspaper. (b) The ratio of 1:10 of the available vacancies to the successful candidates be maintained.	15th June
8.	Final written examination. Subjective/narrative.	15th July
9.	Declaration of result of final written examination (a) Result may be put on the website and also published in the newspaper. (b) The ratio of 1 : 3 of the available vacancies to the successful candidates be maintained. (c) Dates of interviews of the successful candidates may be put on the internet which can be printed by the candidates and no separate intimation of the date of interview need be sent.	30th August
10.	Viva voce	1st to 15th October

11.	Declaration of final select list and communication to the appointing authority (a) Result may be put on the website and also published in the news paper. (b) Select list be published in order of merit and should be double the number of vacancies notified.	1st November
12.	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	1st December
13.	Last date for joining.	2nd January of the following year.]

APPENDIX-A

CODE OF CONDUCT
(See rule 25 A)

(1) **Should uphold the integrity and independence of judiciary :-**

An independent and honourable judiciary is indispensable to justice in our society. A judge should participate in establishing, maintaining and enforcing and should personally observe, high standards of conduct so that the integrity and independence of the judiciary may be preserved. A judge shall always be aware that the judicial system is for the benefit of the litigant and the public, and not the judiciary. The provisions of this chapter should be construed and applied to further these objectives.

(2) Should avoid impropriety :-

(i) Public confidence in the judiciary is eroded by irresponsible or improper conduct by judges. A judge must avoid all impropriety and appearance of impropriety. A judge must expect to be the subject of constant public scrutiny. A judge must therefore accept restrictions on conduct that might be viewed as burdensome by the ordinary citizen and should do so freely and willingly.

(ii) A judge shall respect and observe the law. At all times, the conduct and manner of a judge should promote public confidence in the integrity and impartiality of the judiciary. Without regard to a person's race, gender, or other protected personal characteristic, a judge should treat every person fairly, with courtesy and respect.

(iii) A judge shall not allow family, social, or other relationships to influence his judicial conduct or judgment. A judge shall not lend the prestige of judicial office to advance his private interests or those of others. A judge shall not convey or permit others to convey the impression that they are in a special position to influence the Judge. A judge shall not appear as a character witness in a Court proceeding subpoenaed.

(iv) A judge shall not allow activity as a member of an organization to cast doubt on the judge's ability to perform the function of the office in a manner consistent with the code of judicial conduct and the laws of the State. A judge shall not hold the membership of an organization activities of which discriminate, or appear discriminate, on the basis of race, gender, or other protected personal characteristic. Nothing in this paragraph should be interpreted to diminish a judge's right to free exercise of religion.

(3) **Performance of duties impartially and diligently :-**

(i) A judge shall be faithful to the law and maintain professional competence in it. A judge should be unswayed by partisan interests, public clamour, or fear of criticism.

(ii) A judge may require lawyers, court personnel, and litigants to be appropriately attired for Court and should reasonable maintain rules of conduct, order and decorum in the Courtroom.

(iii) A judge shall be patient, dignified, and courteous to litigants, witnesses, lawyers, and others with whom he deals in official capacity, and should require similar conduct from lawyers, and or staff, Court officials, and others subject to the judge's direction and control.

(iv) A judge shall not initiate, permit, or consider ex-parte communications made to the judge in the absence of the parties concerning a pending or impending proceeding.

(v) A judge shall hear and decide matters assigned to the judge except those in which disqualification is attracted.

(vi) A judge shall perform judicial duties without bias or prejudice, including but not limited to bias or prejudice based upon race, sex, religion, national origin, disability, age, sexual orientation or socioeconomic status, and shall not permit staff, Court officials and others under his administrative control to be so biased or prejudiced.

(vii) A judge shall dispose of all judicial matters speedily, effectively and fairly.

(viii) A judge shall not, while a proceeding is pending or impending in any Court, make any public comment that might reasonably be expected to affect its outcome or impair its fairness or make any nonpublic comment that might substantially interfere with a fair trial or hearing. The judge shall require similar abstention on the part of Court personnel subject to the judge's direction and control. This clause does not prohibit judges from making public statements in the course of their official duties or from explaining for public information the procedures of the Court. This clause does not apply to proceedings in which the judge is a litigant in a personal capacity.

(ix) A judge should prohibit broadcasting, televising, recording or taking of photographs in or out of the court room during session of court or recess between sessions except as authorized by the High Court.

(x) (a) A judge may properly intervene in a trial of a case to promote expedition, and prevent unnecessary waste of time, or to clear up some obscurity, but the Judge should bear in mind that undue interference, impatience, or participation in the examination of witness, or severe attitude on the judge's part toward witness, especially those who are excited or terrified by the unusual circumstances of a trial, may tend to prevent the proper presentation of the cause, or the ascertainment of truth in respect thereto.

(b) Conversation between the judge and counsel in Court is often necessary, but the judge should be studious to avoid controversies that apt to obscure the merits of the dispute between litigants and lead to unjust disposition. In addressing counsel, litigants, or witness, the judge should avoid a controversial manner or tone.

(c) A judge shall avoid interruptions of counsel in their arguments except clarify their positions, and should not be tempted to the unnecessary display of learning or premature judgment.

(xi) A judge shall adopt the usual and accepted methods of doing justice; avoid the imposition of humiliating acts or discipline, not authorized by law in sentencing and endeavour to conform to a reasonable standard or punishment and not seek popularity or publicity either by exceptional severity or undue leniency.

(xii) A judge shall be punctual in attending court and do judicial work during Court hours. He shall ensure punctuality of the staff and Court Officials.

(xiii) A judge should diligently discharge administrative responsibilities, maintain professional competence in judicial administration, and facilitate the performance of the administrative responsibilities of other judges and Court officials.

(xiv) A judge should not cause unnecessary expense by making appointments. All appointments shall be based on merit.

(xv) A judge should not approve compensation beyond the fair value of services rendered.

(4) **Extra judicial and quasi-judicial activities :-**

(I) As a judicial officer and person specially learned in the law, a judge is in unique position to contribute to the improvement of the law, the legal system, and the administration of justice, including revision of substantive and procedural law and improvement of criminal and juvenile justice. To the extent time permits, and without affecting his judicial work, a judge is encouraged to do so, either independently or through a Bar Association, judicial conference, or other organization dedicated to the improvement of the law.

(II) A judge, subject to the proper performance of judicial duties and to the extent time permits, may engage in the following quasi-judicial activities:-

(a) A judge may speak, write, lecture, teach and participate in other activities concerning only the law, the legal, and the administration of justice; and

(b) A judge should refrain from financial and business dealings that tend to reflect adversely on the judge's impartiality or judicial office, interfere with the proper performance of judicial duties, exploit the judicial position, demean the judicial office or involve the judge in transactions with lawyers or persons likely to come before the court on which the judge serves.

(III) A judge should refrain from financial and business dealings that tend to reflect adversely on the judge's impartiality or judicial office, interfere with the proper performance of judicial duties, exploit the judicial position, demean the judicial office or involve the judge in transactions with lawyers or persons likely to come before the court on which the judge serves.

(IV) A judge should serve as an executor, administrator, testamentary trustee, or guardian.

(V) A judge should act as an arbitrator or mediator.

(VI) A judge should not practice law for remuneration.

(VII) A judge should not accept appointment to a governmental committee, commission, or other position without the permission of the High Court in writing.

(VIII) A judge should not be a member or, or hold any office in a political party.

(IX) A judge shall not make speeches on behalf of a political party or endorse a candidate for a political office.

(X) A judge shall keep informed about the judge's personal and fiduciary economic interests and make a reasonathe personal economic interests of the judge's spouse and children residing in the judges household.

(XI) A judge shall not conduct any extra-judicial activities which may

(a) cast reasonable doubt on the judge's capacity to act impartially as a judge;

(b) demean the judicial office; or

(c) interfere with the proper performance of judicial duties.

(XII) A judge shall not serve as an officer, director, trustee or legal advisor if it is likely that the concerned organization,-

(a) will be engaged in proceedings that would ordinarily come before the judges; or

(b) will be engaged frequently in adversary proceedings in the Court of which the judge is a member or in any Court subject to the appellate jurisdiction of the Court of which the judge is a member.

(XIII) A judge and members of the judge's family residing in the judge's household shall not accept, a gift, bequest, favour or loan from any one except for;

(a) a gift incident to a public testimonial, books, tapes and other resource materials supplied by the publishers on a complimentary basis for official use, or an invitation to the judge and the judge's spouse or guest to attend a bar-related function or any activity devoted to the improvement of the law, the legal system or the administration of justice;

(b) a gift award or benefit incident to the business, profession or other separate activity of a spouse or other family member of a judge residing in the judge's household, including gifts, awards and benefits for the use of both the spouse or other family members and the judge (as spouse or family member), provided the gift, award or benefit could not reasonably be perceived as intended to influence the judge in the performance of judicial;

(c) ordinarily social hospitality;

(d) a gift from a relative or friend, for a special occasion, such as a wedding, anniversary or birthday, if the gift is fairly commensurate with the occasion and the relationship;

(e) a gift, bequest, favour or loan from a relative or close personal friend whose appearance or interest in a case would in any event require disqualification under rule 27;

(f) a loan from a lending institution in its regular course of business on the same terms generally available to persons who are not judges;

(g) a scholarship or fellowship awarded on the same terms and based on the same criteria applied to other applicants; or

(h) any other gift, bequest favour or loan, only if the donor is not a party or other person who has come or is likely to come or whose interest have come or are likely to come before the judge;

By order of the Governor,

A. B. Paul
Secretary, Law
Government of Tripura.

FINANCE DEPARTMENT.

No.F.6(1)-FIN(PC)/98

Dated, Agartala, 31st May, 2003.

NOTIFICATION.

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor is pleased to make the following rules further to amend the Tripura State Civil Services (Revised Pay) Rules, 1999, namely :

1. Short Title and commencement :

(i) These rules may be called the Tripura State Civil Services (Revised Pay) (Twelfth Amendment) Rules, 2003.

(ii) They shall be deemed to have come into force on and from the date of 1st day of July, 1996.

2. Amendment of Annexure to Rule-4 :

(i) In Annexure-B to the Tripura State Civil Services (Revised Pay) Rules, 1999 (hereinafter referred to as the Principle Rules), relating to the Cadre Services, in Table 7 pertaining to the Tripura Judicial Service, for existing grades and pay scales, the following grades as well as scales shall be substituted :

Existing Grade.	Existing Scale	Scale w.e.f. 01.01.1996	Grade w.e.f. 01.07.1996	Scale w.e.f. 01.07.1996	Remarks	Pay Fixation.
III	2100-3000	7800-15100	Primary Scale No. 1	9000-250-10750-300-13150-14550	Entry level scale of Civil Judge(Jr. Dvn.) and similar ranking judicial officers They will move to ACP Stage-I After 5 years of continuous From the date of entry.	
	(SL) 3000-5000	10000-15100	ACP Stage-I	10750-300-13150-350-14900	They will move to ACP Stage-II after 5 years of continuous service from the date of entry into ACP Stage-I	FR22(I)(A)(2)
			ACP Stage-II	12850-300-13150 15950-400-17550.		FR22(I)(a)(2)
II	3600 – 5800	12000-18400	Primary Scale No. 2	12850-300-13150-350-15950-400-17550	Entry level scale of Civil Judge (Sr. Dvn) and similar ranking Judicial Officers on promotion. They will move to ACP Stage – I after 5 years of continuous service in the grade.	FR22(I)(a)(I)
			ACP Stage-I	14200-350-15950 -400-18350	They will move to ACP Stage-II after 5 years of continuous service from the date of entry in to ACP Stage-I.	FR22(I)(a)(2)
			ACP Stage-II	16750-400-19150 -450-20500		FR22(I)(a)(2)

Existing Grade.	Existing Scale	Scale w.e.f. 01.01.1996	Grade w.e.f. 01.07.1996	Scale w.e.f. 01.07.1996	Remarks	Pay Fixation.
1	4000-5900	14150-20000	Primary Scale No. 3	16750-400-19150-450-20500	Entry level scale of District Judges and similar ranking Judicial Officers on promotion.	FR22(I)(a)(1)
		18400-22400				
			SL. Grade Scale.	18750-400-19150-450-21850-500-23850	This scale would be available to 25% of the cadre posts of District Judges and would be given to those who have put in not less than 5 years of continuous service in the cadre. This scale shall be allowed on the assessment of merit-cum-seniority.	FR22(I)(a)(2)
			Super Time Scale	22850-500-24850	This scale would be available to holders of 10% of the District judges and would be given to those who have put in not less than three years of continuous service as Selection Grade Dist. Judge. This scale shall be allowed on the assessment of merit-cum-seniority.	FR22(I)(a)(2)

Note :- (1) The conferment of benefits by way of ACPs should not be automatic but on the appraisal of their work and performance by a committee of Senior Judges of the High Court constituted for the purpose.

(2) The above noted financial upgradations should not be provided to those who have declined regular promotion on any personal ground.

(3) In case where an officer in the cadre of Civil Judge (Jr. Division) or Civil Judge (Sr. Division) who has been provided the ACP, refuses functional promotion to the higher cadre in his turn of seniority and merit, he shall be reverted to the original pay scale.

3. **Amendment of Rule 7:**

In rule 7 of the Principal Rules, for the manner of fixation of initial pay in the revised scales of pay relating to the judicial officers of Tripura Judicial Service, the following shall be substituted.

(i) A judicial officer shall first be given a financial benefit of 10% over his basic pay as on 01-01-1996 in his pre-revised pay scale.

(ii) Then, the aggregate emoluments of the officers as on 01-01-1996 in the pre-revised pay scale should be computed in the following manner:

(a) Basic pay in the pre-revised pay scale as on 01-01-1996 plus said 10% financial benefit thereon.

(b) Dearness allowance admissible on the original basic pay in pre-revised pay scale on 01-01-1996 at AICPI level of 1510(1960-100).

(c) Amounts of interim relief admissible (as recommended by the Shetty Commission).

(iii) After the aforesaid calculations, the pay of the officer in the revised scale shall be fixed as follows:

(a) if the aggregate of the emoluments as aforesaid computed is less than the minimum of the revised scale, then, it should be at the minimum of the revised scale

(b) if the aggregate of the emoluments so computed corresponds to a stage in revised scale, at that stage of the revised scale;

(c) if the aggregate of the emoluments so computed is intermediate between two stages in the revised scale, then at the higher of the two stages;

(d) if the aggregate of the emoluments so computed is more than the maximum of the revised scale, then at the maximum of the revised scale and the difference, if any, be treated as personal pay.

4. **Amendment of Rule 12 :**

In rule 12 of the Principal Rules, for the existing mode of payment of financial benefit accruing due to fixation of pay in the revised scales of pay, relating to the judicial officers of the Tripura Judicial Service, the following shall be substituted :

(i) Pay shall be notionally fixed upto the period of 31-3-2003. no arrears of pay in respect of the period from 01 July, 1996 to 31st March, 2003 shall be paid to the judicial officers. The financial benefits accruing due to fixation of pay in the revised scales shall be payable from 1st April, 2003 in cash.

By order of the Governor,

S. R. Deb
Under Secretary to the
Government of Tripura.

GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT, AGARTALA

No. F. 2(4)LAW/ESTT.2/03/1216-27 Dated, Agartala, the 6th June, 2013.

MEMORANDUM

Subject: - Creation of posts in different Grades of Tripura Judicial Service.

The undersigned is directed to convey sanction of the Governor, Tripura to the creation of the following posts in different grades of Tripura Judicial Service for increasing the cadre strength of Tripura Judicial Service by 10 % as per the direction of the Hon'ble Supreme Court in Case No. Transfer Petition No.22 of 2001 (Brij Mohan Lal VS. Union of India & Ors.).

Sl. No.	Name of posts	No. of posts.
1.	Grade-I	4 posts.
2.	Grade-II	3 posts
3.	Grade-III	1 post.
	Total=	8 posts.

Out of these 8 posts, 4(four) posts in grade-I are of Registrar General, High Court of Tripura, Registrar(Vigilance), High Court of Tripura, District & Sessions Judge, Dhalai, Ambassa and Addl. District & Sessions Judge, Agartala, West Tripura and 3(three) post in Grade-II are of Civil Judge(Sr.Divn.) cum Assistant Sessions Judge, Dhalai, Ambassa, Civil Judge(Sr.Divn.) cum Assistant Sessions Judge, Belonia, Chief Judicial Magistrate, Dhalai, Ambassa and one post for the Civil Judge(Jr.Divn.) cum Judicial Magistrate 1st Class, Dhalai, Ambassa from the Grade-III of Tripura Judicial Service.

The expenditure involved on this account shall be met under major Head-2014-Administration of Justice, 2014 00 105-Civil & Sessions Courts (West, South and North Tripura District), 1-Salaries during the financial year-2013-14 (Non-Plan) under Demand No.5, except for the post of Registrar General, High Court of Tripura and Registrar (Vigilance) High Court of Tripura which will be met from the Head of Account 2014 00 102 01 01 01-Salaries under Demand No.48.

HIGH COURT JUDGES LIBRARY AGARTALA

This is issued with the concurrence of the Finance Department (General), Government of Tripura vide U.O.No. 612/FIN (G)/12 dated 16.07.2012 and also concurrence of the G.A. (AR) Department, Government of Tripura vide U.O.No.72-GA(AR)/12 dated 06.07.2012.

06/6/13

(Sopan Chaudhuri)
Under Secretary, Law,
Government of Tripura.

(2)

GOVERNMENT OF TRIPURA
DEPARTMENT OF FINANCE
***

No.F.6(2)-FIN(PC)/97

Agartala, the 16 Aug 2013

N O T I F I C A T I O N

Subject : Amendment to the provision 2(i) of revision of pension of the Judicial Officers of Tripura Judicial Services who retired/ceased to be in service due to death or otherwise prior to 01-01-2006.

The existing provision appearing in Para 2(i) of the Notifications dated 08-07-2010 and 24-12-2010 regarding revision of pension of the Tripura Judicial Officers who had retired/ceased to be in service due to death or otherwise prior to 01-01-2006 as issued vide No.F.6(2)-FIN(PC)/97 shall be substituted by the following :

'The revised pension of the Tripura Judicial Officers who retired/ceased to be in service due to death or otherwise prior to 01-01-2006 should be 50% of the minimum pay of the revised pay scale of the post held by him/her at the time of the retirement, shown in the table below :

Provided at the time of revision and re-fixation, the existing pension shall be consolidated first as follows :

(1) Existing Pension as on 01-01-2006,

(2) Dearness Pension as on 01-01-2006,

(3) Dearness Relief @ 24% on both the existing Basic Pension and Dearness Pension as on 01-01-2006, and

(4) The revised pension shall be fixed at 50% of the minimum of the revised pay as noted in the main clause or consolidated pension as calculated above, whichever is higher.'

TABLE

Sl. No.	Designation	Existing scale of pay	Revised scale of pay
1.	Civil Judge (Junior Division) (Entry level)	₹9000-250-10750-300-13150-350-14550/-	₹27700-770-33090-920-40450-10080-44770/-
2.	Civil Judge (Junior Division) I Stage A.C.P. Scale	₹10700-300-13150-350-14900/-	₹33090-920-40450-1080-45850/-
3	Civil Judge (Junior Division) II Stage A.C.P. Scale	₹12850-300-13150-350-15950-400-17550/-	₹39530-920-40450-1080-49090-1230-54010/-
4.	Civil Judge (Senior Division) (Entry level)	₹12850-300-13150-350-15950-400-17550/-	₹39530-920-40450-1080-49090-1230-54010/-
5	Civil Judge (Senior Division) I Stage A.C.P. Scale	₹14200-350-15950-400-18350/-	₹43690-1080-49090-1230-56470/-
6	Civil Judge (Senior Division) II Stage A.C.P. Scale	₹16750-400-19150-450-20500/-	₹51550-1230-58930-1380-63070/-

Continued on Page-2;

JUDGES LIBRARY
Class No.
Catlg. No.
Accessn No.
Date
AGARTALA, TRIPURA

7	District Judge (Entry Level)	₹18750-400-19150-450-20500/-	₹51650-1230-58930-1380-63070/-
8	District Judge (Selection Grade)	₹18750-400-19150-450-21850-500-22850/-	₹57700-1230-58930-1380-67210-1540-70290/-
9	District Judge (Super Time Scale)	₹22850-500-24850/-	₹70290-1540-76450/-

2. All other existing terms and conditions shall remain un-changed.

3. This is in continuation to this Department Notification No.F.6(2)-FIN(PC)/97 dated 24-12-2010.

By order and in the name of the Governor of Tripura,

21.08.2013
(R. DEBBARMA)
Deputy Secretary to the
Government of Tripura

To

All Scheduled Commercial Banks/ Public Sector Banks handling the disbursement of pension & family pension of State Government pensioners/ family pensioners for information and necessary action.

Copy to :

1. The Principal Secretary to the Governor of Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura, Agartala.
3. The PS/PA to all Ministers, Tripura, Agartala.
4. The SA and JS to the Chief Secretary, Govt. of Tripura, Agartala.
5. The Secretary, Law Department, Govt. of Tripura, Agartala.
6. The Secretary, Tripura Legislative Assembly, Agartala.
7. The Registrar General, High Court of Tripura, Agartala.
8. The Secretary, TPSC, Agartala.
9. The Accountant General (A&E), Tripura, Agartala.
10. The Accountant General (Audit), Tripura, Agartala.
11. The Director, GA(P&S) Deptt. for publication in the next Tripura Gazette.
12. The Joint Secretary, GA(C&C) Department, Agartala for information in reference to the Memo.No.F.1(40)-GA(CAB)/2010 dated 16 August 2013.
13. All Treasury/Sub-Treasury Officers, Tripura.

Copy Forwarded to :

1. The Assistant Registrar, Supreme Court of India, New Delhi – I

21.08.2013
(R. DEBBARMA)
Deputy Secretary to the
Government of Tripura

GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT :: AGARTALA

No.F.2(5)-LAW/ESTT.2/2013 /476 - 95 Dated, Agartala, the 3rd February, 2014.

HIGH COURT OF TRIPURA 7 FEB 2014 AGARTALA

MEMORANDUM

Subject: - Creation of posts for the establishment of new Courts of the Chief Judicial Magistrates at Dharmanagar and Belonia and for the establishment of Civil Judge (Sr. Div.) & Asstt. Sessions Judges's Court at Belonia.

With reference to the letter No.F.30(22)-HC/2013/14127--30 dated 25th September, 2013 of the Registrar General, High Court of Tripura and No.F.30(22)-HC/2013/15387-89 dated 17th October, 2013 of the Joint Registrar, High Court of Tripura, Agartala on the subject cited above, the undersigned is directed to convey sanction of the Governor, Tripura to the creation of the following different categories of posts for two Chief Judicial Magistrate Courts at Dharmanagar & Belonia and one Court of Civil Judge (Sr. Division) at Belonia, subject to observance of all codal formalities:

Sl.No.	Name of Posts	No. of post for the Court of Chief Judicial Magistrate, Dharmanagar.	No. of post for the Court of Chief Judicial Magistrate & Civil Judge (Sr. Division), Belonia.
1	Chief Judicial Magistrate	01	01
2	Head Clerk	03	03
3	U.D.Clerk	04	06
4	Driver	01	01
5	Group-D(Peon/Guard)	05	05
6	Stenographer(PA-II)	----	01
7	Process Server (Group-D)	----	01
	Total:-	14 Nos.	18 Nos.

2. Out of the abdve posts, the posts of Chief Judicial Magistrates to be filled in under the Tripura Judicial Services Rules, post of stenographers are to be filled in as per the Tripura Subordinate Civil Courts Ministerial Establishment Rules, 1965 and the posts of Group-D to be filled up on fixed pay basis. As per norms of the Government, the Group-C (UDC/Head Clerk) are to be filled up by promotion from the L.D. Clerks of other Subordinate Court on regular pay scale.

Contd.P/2.

3. The expenditure involved on this account shall be borne under Major Head-2014-Administration of Justice, 2014-00-108-Criminal Courts, 2014-00-106-Small Cause Courts (South and North Tripura District), 1-Salaries during the financial year 2013-14(Non-Plan).

4. This is issued with the concurrence of the Finance Department (General), Government of Tripura vide U.O.No. 1670/FIN (G)/14 dated 31.01.2014 and also concurrence of the G.A.(AR) Department, Government of Tripura vide U.O.No.163-GA(AR)/13 dated 01.11.2013.

03/02/14

(Sopan Chaudhuri)
Under Secretary, Law,
Government of Tripura.

Copy to:-

1. The Registrar General, High Court of Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura, Agartala.
3. The Accountant General (A & E), Tripura, Agartala.
4. P.S. to the Chief Secretary, Government of Tripura, Agartala.
5. Office of the all Ministers, Government of Tripura, Agartala.
6. The District & Sessions Judge, West Tripura District, Agartala/South Tripura District. Udaipur/ North Tripura District, Kailashahar.
7. The Chief Judicial Magistrate, West Tripura District, Agartala/South Tripura Distri Udaipur/ North Tripura District, Kailashahar.
8. The Finance Department (General), Government of Tripura, Agartala.
9. The Treasury Officer, West Tripura, Agartala/South Tripura, Udaipur/North Tripura, Kailashahar/Dhalai District, North Tripura.
10. The Sub Treasury Officer, Dharmanagar, North Tripura.
11. The Sub Treasury Officer, Belonia, South Tripura.
12. Accounts Section, Law Department, Government of Tripura,Agartala.

03/02/14

(Sopan Chaudhuri)
Under Secretary, Law,
Government of Tripura.

HIGH COURT OF TRIPURA
AGARTALA.

No.F. 37(2)-HC/11-14/6930 Dated, Agartala, the 8th May, 2014.

NOTIFICATION

The Hon'ble High Court in its full Court Meeting held on 06.05.2014 has been pleased to resolve that on and from 1st June, 2014 all the Judicial Officers in Grade-II and Grade-III of Tripura Judicial Service holding the post of Judicial Magistrate shall be designated as Magistrate-cum-Civil Judge of the classes to which they belong.

Accordingly, all the Judicial Officers in Grade-II & Grade-III of Tripura Judicial Service holding the post of Judicial Magistrate shall be designated w.e.f. 01.06.2014 as follows:

(1) The post of Chief Judicial Magistrate be designated as **"Chief Judicial Magistrate-cum-Civil Judge (Senior Division)"**

(2) The post of Additional Chief Judicial Magistrate be designated as **"Additional Chief Judicial Magistrate-cum-Civil Judge (Senior Division)"**

(3) The post of Sub-Divisional Judicial Magistrate be designated as **"Sub-Divisional Judicial Magistrate- cum-Civil Judge (Junior Division)"**

(4) The post of Judicial Magistrate 1st Class/2nd Class be designated as **" Judicial Magistrate 1st Class/2nd Class-cum-Civil Judge (Junior Division)"**

By Order,

M. CHAKRABORTI
REGISTRAR GENERAL.

GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT :: AGARTALA

No.F.2(3)-LAW/ESTT.2/2014(Part) Dated, Agartala, the 6th April, 2016.

MEMORANDUM

Subject: - Creation of one post of Additional Judge, Family Court, Agartala and one post of Principal Counsellor, Fasmily Court, Agartala alongwith posts of other supporting staff.

With reference to your letters No.F.4 (28)-HC/2015/17702--03 dated 17th August, 2015 and No.F. 4(28)-HC/2015/22330 dated 28th October, 2015 on the subject cited above, the undersigned is directed to convey sanction of the Governor, Tripura to the creation of the following different categories of posts for the Additional Family Court, Agartala.

Sl.No	Name of the posts	No. of posts	Scale of Pay
1	Additional Judge, Family Court, Agartala.	1(one) post	₹51,550-1230-58930-1380-63070/-
2	Principal Counsellor	1(one) post	₹ 39530-920-40450-1080-49090-1230-54010/-
3	Stenographer Spl. Grade / P.S.IV	1(one) post	P.B.-3 ₹10230-34800/- with G.P. ₹4, 800/-
4	Office Superintendent (Bench)	1(one) post	P.B.-3 ₹10230-34800/- with G.P. ₹4, 600/-
5	Sr.Gr. Stenographer /P.A.-I	1(one) post	P.B.-3 ₹10,230-34,800/- with G.P. ₹4, 600/-
6	Jr.Gr. Stenographer /P.A.-II	1(one) post	P.B.2 ₹5700-24,000/- with G.P. ₹2, 800/-
7	U.D.Clerk (Suits)	1(one) post	P.B.2 ₹5700-24,000/- with G.P. ₹2, 800/-
8	L.D.Clerk	2(two) posts	P.B.2 ₹5700-24,000/- with G.P. ₹2, 200/-
9	Peon	3(three)posts	P.B.-1 ₹4840-13,000/- with G.P. ₹1, 400/-
10	Orderly	2(two)posts	P.B.-1 ₹4840-13,000/- with G.P. ₹1, 400/-

2. The expenditure to be involved on this account shall be debitable to the Head of Account 2014-00-117-22-07-01 Salaries under the Demand No. 5 during the financial year 2016- 17 (Non-Plan).

Contd.P/2.

4. This is issued with the concurrence of the G.A. (AR) Department, Government of Tripura vide U.O.No.110-GA (AR)/15 dated 04.12.2016, Finance Department (General), Government of Tripura vide U.O.No. 2125/FIN (G)/16 dated 29.03.2016 and also approval of the Council of Ministers vide Memo. No.F.1 (17)-GA (CAB)/2012-B dated 5th April, 2016.

06/4/16

(Sopan Chaudhuri)
Deputy Secretary, Law,
Government of Tripura.

To
The Registrar (Vigilance),
High Court of Tripura, Agartala.

Copy to:-

1. The Principal Secretary to the Hon'ble Governor, Tripura, Agartala.
2. The Principal Secretary to the Hon'ble Chief Minister, Tripura, Agartala.
3. The Accountant General (A & E), Tripura, Agartala.
4. P.S. to the Chief Secretary, Government of Tripura, Agartala.
5. Office of the all Ministers, Government of Tripura, Agartala.
6. The District & Sessions Judge, West Tripura Judicial District, Agartala.
7. The District & Sessions Judge, Gomati Judicial District, Udaipur.
8. The District & Sessions Judge, South Tripura Judicial District, Belonia.
9. The District & Sessions Judge, Unakoti Judicial District, Kailashahar.
10. The District & Sessions Judge, North Tripura Judicial District, Dharmanagar.
11. The Judge, Family Court, Agartala, West Tripura Judicial District Agartala.
12. The Judge, Family Court, Udaipur, Gomati Judicial District.
13. The Judge, Family Court, Kailashahar, Unakoti Judicial District.
14. The Finance Department (General), Government of Tripura, Agartala.
15. The Treasury Officer, Agartala Treasury No.II, Agartala.
16. Accounts Section, Law Department, Government of Tripura, Agartala.

06/4/16

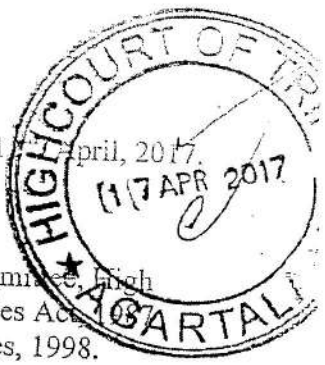
(Sopan Chaudhuri)
Deputy Secretary, Law,
Government of Tripura.

(6)

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GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT :: AGARTALA

No.F.2(4)-LAW/ESTT.2/2003(Part)/4288-430 Dated, Agartala, the 17th April, 2017.



MEMORANDUM

Subject: - Creation of post of Secretary for the High Court Legal Services Committee, High Court of Tripura under section 8A(3) of the Legal Services Authorities Act, 1987 read with Rule 11 of the Tripura State Legal Services Authority Rules, 1998.

With reference to the letter No.F.1A(15)-LAW/TSLSA/ESTT/11/1640-42 dated 22nd March, 2017 of the Member Secretary, Tripura State Legal Services Authority, Agartala on the subject cited above, the undersigned is directed to convey sanction of the Governor, Tripura to the proposal for **creation of post of Secretary for the High Court Legal Services Committee, High Court of Tripura** under section 8A(3) of the Legal Services Authorities Act, 1987 read with Rule 11 of the Tripura State Legal Services Authority Rules, 1998.

The expenditure involved on this account shall be borne under Head of Accounts-2014-00-102-01-01-01(High Court of Tripura) Demand No.48 during the financial year 2017-18(Non-Plan).

This is issued with the concurrence of the G.A. (AR) Department, Government of Tripura vide U.O.No.63-GA (AR)/17 dated 27.03.2017, Finance Department (General), Government of Tripura vide U.O.No. 08/FIN (G)/17 dated 04.04.2017 and also approval of the Council of Ministers vide Memo. No.F.1 (26)-GA (CAB)/2008 dated 11th April, 2017.

17/4/17

(Sopan Chaudhuri)
Deputy Secretary, Law,
Government of Tripura.

No. 103.

Registered No. N. E. 930.

TRIPURA GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Friday, May 19, 2006 A. D., Vaisakha 29, 1928 S. E.

PART--I Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
LAW DEPARTMENT

No.F.1(25)-LAW/76(P)

Dated, Agartala, the 15th May, 2006.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 read with Article 234 of the constitution, the Governor, in consultation with the Gauhati High Court and the Tripura Public Service Commission, hereby makes the following Rules to amend the Tripura Judicial Service Rules, 2003, namely :-

Short title, extent and commence-ment.

1. (I) These Rules may be called the Tripura Judicial Service (Amendment) Rules, 2006.

(II) They shall come into force on the date of their publication in the Official Gazette.

Amendment of Rule 20.

2. In Clause (A) of Rule 20 of the Tripura Judicial Service Rules, 2003.

(i) for the figure '58' at both the places, the figure '60' shall be substituted.

(ii) for Clause (B), the following shall be substituted, namely :-

"(B) Notwithstanding anything contained in clause (A) above, the High Court shall have power to assess and evaluate the record of the Judicial officer for his continued utility in service up to 60 years.

(I) The potential for continued utility shall be assessed and evaluated by appropriate Committee of Judges of the High Court, constituted and headed by the Chief Justice and the evaluation shall be made on the basis of the Officer's past record of service, character roll, quality of judgements and other relevant matters.

(II) The High Court shall undertake and complete the exercise well within time, before the Officer attains the age of 58 years."

By order of the Governor,

S. C. Das
Secretary, Law,
Government of Tripura.

Printed at the Tripura Govt. Press, Agartala.

No. 203. Registered No. N. E. 930.

TRIPURA GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Monday, October 8, 2007 A. D. Asvina 16, 1929 S. E.

PART-- I--Orders and Notifications by the Government of Tripura.
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
LAW DEPARTMENT

No. F. 1(25)-LAW/76(P) Dated, Agartala, the 4th October, 2007.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 read with Article 234 of the constitution, the Governor, in consultation with the Gauhati High Court and the Tripura Public Service Commission, hereby makes the following rules to amend the Tripura Judicial Service Rules, 2003, namely :-

Short title and commencement.

1. (1) These rules may be called the Tripura Judicial Service (Second Amemdment) Rules, 2007.

(2) They shall come into force on and from the date of their publication in the Official Gazette.

Amemdment of Rule 10

2. In Tripura Judicial Service Rules, 2003,(hereinafter referred to as the Principal Rules),

(i) Existing Sub-rule (1) of Rule 10 shall be deleted.

(ii) Existing Sub-rule (2) (i) to (vii) shall be renumbered as Sub-rule (1) (i) to (vii).

(iii) After Sub-rule (1) of Rule 10, so renumbered, the following new Sub-Rule shall be added, namely :-

"(2) All vacancies in all Grades of service either by promotion or direct recruitment, as may be, shall be filled up in accordance with the time schedule mentioned in schedule E".

3. In the Principal Rules, after schedule D, the following new schedule shall be inserted, namely :-

SCHEDULE-E

"A. For filling of vacancies in the cadre of Grade-I in respect of :

(a) twenty five percent vacancies to be filled by direct recruitment from the Bar ; and

(b) twenty five percent by promotion through limited competitive examination of Civil Judges (Senior Division) not having less than five years of qualifying service.

Sl. No.	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including a) existing vacancies. b) future vacancies that may arise within one year due to retirement. c) future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten percent of the number of posts. d) vacancies arising due to deputation of Judicial offcers to other department may be considered as temporary vacancy.	31st of March
2.	Advertisement inviting applications from eligible candidates.	15th of April
3.	Last date for receipt of application.	30th of April
4.	Publication of list of eligible applicant. List may be put on the website.	15th May
5.	Despatch/issue of admit cards to the eligible applicants.	16th May to 15th June
6.	Written examination. Written examination may be (a) objective questions with multiple choice which can be scrutinized by the computer ; and. (b) subjective/narrative.	30th June
7.	Declaration of result of written examination (a) Result may be put on the website and also published in the newspaper. (b) The ratio of 1:3 of the available vacancies to the successful candidates be maintained.	16th August
8.	Viva Voce	1st to 7th September
9.	Declaration of final select list and communication to the appointing authority (a) Result may be put on the website and also published in the newspaper.	15th September

(b) Select list be published in order of merit and should be double the number of vacancies notified.

(c) Select list shall be valid till the next select list is published.

10. Issue of appointment letter by the competent authority for all existing vacant posts as on date. — 30th September

11. Last date for joining. — 31st October

B. For filling of vacancies in the cadre of Grade-I in respect of fifty percent vacancies to be filled by promotion.

Sl. No.	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including (a) existing vacancies. (b) future vacancies that may arise within one year due to retirement. (c) future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten percent of the number of posts.	31st of March
2.	Publication of list of eligible officers. (a) The list may be put on the website. (b) Zone of consideration should be 1:3 of the number of vacancies.	15th May
3.	Receipt of judgements from the eligible officers.	30th May
4.	Viva Voce. Criteria : (a) ACR for last five years ; (b) Evaluation of judgements furnished ; and (c) Performance in the oral interview.	15th to 31st July
5.	Declaration of final select list and communication to the appointing authority (a) Result may be put on the website and also published in the newspaper. (b) Select list be published in order of merit and should be double the number of vacancies notified.	31st August
6.	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	30th September
7.	Last date for joining	31st October

C. For filling of vacancies in the cadre of Grade-II to be filled by promotion

Sl. No.	Description	Date
1.	Number of vacancies to be notified by the High Court, Vacancies to be calculated including (a) existing vacancies. (b) future vacancies that may arise within one year due to retirement. (c) future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten percent of the number of posts.	31st of March
2.	Publication of list of eligible officers. (a) The list may be put on the website. (b) Zone of consideration should be 1 : 3 of the number of vacancies.	15th May
3.	Receipt of judgements from the eligible officers.	30th May
4.	Viva Voce. Criteria : (a) ACR for last five years : (b) Evaluation of judgements furnished; and (c) Performance in the oral interview.	1st to 16th August
5.	Declaration of final select list and communication to the appointing authority (a) Result may be put on the website and also published in the newspaper. (b) Select list be published in order of merit and should be double the number of vacancies notified.	15th September
6.	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	30th September
7.	Last date for joining	31st October

D. For appointment to the posts in the cadre of Grade-III by direct recruitment.

Sl. No.	Description	Date
1.	Number of vacancies to be notified by the High Court, vacancies to be calculated including a) existing vacancies. b) future vacancies that may arise within one year due to retirement. c) future vacancies that may arise due to elevation to the High Court death or otherwise say ten percent of the number of posts.	15th January
2.	Advertisement inviting applications from eligible candidates.	1st February
3.	Last date for receipt of application	1st March
4.	Publication of list of eligible applicants. The list may be put on the website.	2nd April
5.	Despatch/issue of admit cards to the eligible applicants.	2nd to 30th April
6.	Preliminary written examination. Objective questions with multiple choice which can be scrutinized by the computer	15th May
7.	Declaration of result of preliminary written examination (a) Result may be put on the website and also published in the Newspaper. (b) The ratio of 1 : 10 of the available vacancies to the successful candidates be maintained.	15th June
8.	Final written examination. Subjective/narrative.	15th July
9.	Declaration of result of final written examination. (a) Result may be put on the website and also published in the newspaper. (b) The ratio of 1 : 3 of the available vacancies to the successful candidates be maintained.	30th August

	(c) Dates of interviews of the successful candidates may be put on the internet which can be printed by the candidates and no separate intimation of the date of interview need be sent.	
10.	Viva voce	1st to 15th October
11.	Declaration of final select list and communication to the appointing authority	1st November
	(a) Result may be put on the website and also published in the newspaper.	
	(b) Select list be published in order of merit and should be double the number of vacancies notified.	
12.	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	1st December
13.	Last date for joining	2nd January of the following year.

By order of the Governor,

S. C. Das
Secretary to the Government of Tripura.

Printed at the Tripura Government Press, Agartala.

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TRIPURA GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Monday, November 3, 2008 A. D. Kartika 12, 1930 S. E.

PART-I—Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
LAW DEPARTMENT

No.F.2(4)-LAW/ESTT.2/2007/639 Dated, Agartala, the 10th September, 2008.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 read with Article 233 and 234 of the Constitution of India, the Governor of Tripura in consultation with the Gauhati High Court and the Tripura Public Service Commission is pleased to make the following Rules to further amend the Tripura Judicial Service Rules, 2003 namely :-

Short title and commencement

1. (i) These Rules may be called Tripura Judicial Service (3rd Amendment) Rules, 2008.

(ii) These Rules shall take effect from the date of their publication in official gazette.

Amendment of Schedule A

2. In Schedule A of The Tripura Judicial Service Rules, 2003, (herein after referred to as the Principal Rules)-

(i) Below the heading GRADE-I, in column No.3 against Sl.No.7 (i.e. Judge, family Court) the figure "1" (one) shall be replaced by "3" (three).

(ii) Below the heading GRADE-I, after Serial No. 7, Serial No.8 shall be inserted with the following entries in column No.2, 3 & 4 namely :-

Sl.No.	Name & Posts	No. of Posts	Scale of Pay	Remarks
1	2	3	4	5
8.	Deputation/Leave reserve	3	-Do-	

(iii) Below the heading GRADE-I, the figure and word "18 (eighteen)" corresponding to "Total" shall be replaced by the figure and words "23 (twenty-three)".

(iv) Below the heading GRADE-II, after Sl.No.6, serial No.7 & 8 shall be inserted with the following entries in column 2,3 & 4 namely :-

Sl.No.	Name & Posts	No. of Posts	Scale of Pay	Remarks
1	2	3	4	5
7.	Principal Counsellor, Family Court.	3	-Do-	
8.	Depulation/Leave reserve	6	-Do-	

(v) Below the heading GRADE-II, the figure and words "12 (twelve)" corresponding to "Total" shall be replaced by the figures and words "21(twenty one)".

(vi) Below the heading GRADE-III, in column No.3 against Sl.No.6 (Deputation/ Leave reserve) the figure "4" (four) is to be replaced by "7" (seven).

(vii) Below the heading GRADE-III, the figures and words "45(fourty five)" corresponding to "Total" is to be replaced by the figures and words "48 (fourty-eight)".

(viii) The entries "18+12+45=75 (seventy five)" against "Grand Total of the cadre Strength" at the end of the schedules to be replaced by "23+21+48= 92 (ninety two)".

By order of the Governor,

S. C. Das
L. R. & Secretary, Law,
Government of Tripura.

Printed at the Tripura Government Press, Agartala.

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No. 26.

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TRIPURA GAZETTE

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EXTRAORDINARY ISSUE

Agartala, Tuesday, February 10, 2009 A. D., Magha 21, 1930 S. E.

PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
LAW DEPARTMENT

NOTIFICATION

No.F.1(25)-LAW/76(P) Dated, Agartala the 10th February, 2009

In exercise of the powers conferred by the proviso to Article 309 read with Article 234 of the Constitution of India, the Governor of Tripura in consultation with the Gauhati High Court and Tripura Public Service Commission is pleased to make the following Rules to further amend the Tripura Judicial Service Rules, 2003, namely:-

Short title and commencement: -

1. (i) These Rules may be called the Tripura Judicial Service (Fourth Amendment) Rules, 2009.

(ii) They shall come into force from the date of their publication in official gazette.

Amendment of Rule – 7

2. In the Tripura Judicial Service Rules, 2003, in Rule – 7, in the table provided under Sub-Rule(2),

(i) In column – 3 relating to the method of recruitment, after the proviso corresponding to Grade – III, the following proviso shall be inserted, namely:-

"Provided further that the Governor may in consultation with the High Court, make tenure appointment in the grade for a specified period in public interest in accordance with the procedure as the High Court may by order formulate"

(ii) In column – 4 relating to the qualification, age limit etc., after entry No.(2), against the preceding proviso, the following shall be inserted, namely:-

"qualification, age limit etc. for tenure appointment in the grade for specified period shall be as the High Court may by order prescribe"

By order of the Governor,

(S.C. Das)
LR & Secretary, Law
Government of Tripura

Printed at the Tripura Government Press, Agartala.

No. 148

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TRIPURA GAZETTE

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PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT :: AGARTALA

No.F.2 (13)-LAW/ESTT.2/2011 Dated, Agartala, the 29th May, 2013.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 read with Articles 233 and 234 of the Constitution of India, the Governor of Tripura in consultation with the High Court of Tripura and the Tripura Public Service Commission is pleased to make the following Rules to further amend the Tripura Judicial Service Rules, 2003 (herein after referred to as the 'Principal Rules') namely:-

1. **Short title and commencement:**

(i) These Rules may be called the "Tripura Judicial Service (Fifth Amendment) Rules, 2013";

(ii) They shall come into force from the date of their publication in official gazette.

2. **Amendment of the Long Title of the Principal Rules:**

In the Long Title and wherever they appear in the Principal Rules, the words and expressions 'Gauhati High Court' shall mean and construe as the 'High Court of Tripura', established under the Constitution of India and in accordance with the provision of sub-section (1)(c) of section 28A of The North Eastern Areas (Reorganization) Act, 1971 and Other Related Laws, as amendment by Act No.26 of 2012.

3. **Amendment of Rule 4:**

The existing provision under Sub-rule (3) of Rule 4 of the Principal Rules, shall be substituted with the followings-

" The Governor may, except in the case of the post of Registrar General, from time to time, leave unfilled or hold in abeyance any post in the Cadre or may increase the Cadre by the creation of additional, permanent or temporary posts, as may be found necessary, in consultation with the High Court."

4. **Amendment of Rule-5:**

(i) The existing provision under Sub-rule (1) of Rule 5 of the Principal Rules, shall be substituted with the followings-

"The Chief Justice shall fill up the post of Registrar General & other posts of Registrars ordinarily from Grade-I of the service and the post(s) Deputy Registrar(s) ordinarily from Grade-II of the service, by virtue of Article 229(1) of the Constitution."

(ii) Existing provision under Sub-rule (2) of Rule 5 of the Principal Rules, shall be substituted with the followings-

"Notwithstanding anything contained in these Rules, the conditions of service of the persons appointed to the post(s) of Registrar General, Registrar(s) and Deputy Registrar(s), shall be regulated by the rules that may be made under Article 229(2) of the Constitution."

5. Amendment of SCHEDULE-A:

(i) In 'SCHEDULE-A' appended to the Principal Rules, the table, words and figures along with the footnotes, below the heading 'GRADE-I', shall be replaced by the following table, words, figures and footnotes-

Sl. No	Name of Posts.	No. of posts	Scale of Pay	Remarks
1	L.R. & Secretary, Law	01(one)	As per the Notification to be issued by the State Govt. from time to time.	
2	Registrar General, High Court of Tripura	01(one)		
3	Registrar(Vigilance), High Court of Tripura	01(one)		
4	Registrar(Judicial/Administration), High Court of Tripura	01(one)		
5	District & Sessions Judge*	04(four)		
6	Addl. District & Sessions Judge**	11(eleven)		
7	Addl. L.R. & Addl. Secretary, Law	01(one)		
8	Addl. Legislative Counsel & Addl. Secretary, Law	01(one)		
9	Family Court Judge ***	04(four)		
10	Deputation/Leave Reserve	03(three)		
	Total	28(twenty eight)		

*(District & Sessions Judge: - West Tripura District-1, North Tripura District-1, South Tripura District-1, Dhalai District-1);

** (Additional District & Sessions Judge:-Agartala-3, Sonamura-1, Khowai-1, Udaipur-1, Belonia-1, Kailashahar-1, Dharmanagar-1, Kamalpur-1, Ambassa-1);

*** (Family Court Judge: - Agartala-1, Udaipur-1, Kailashahar-1, Ambassa-1).

(ii) In 'SCHEDULE-A' appended to the Principal Rules, the table, words and figures along with the footnotes, below the heading 'GRADE-II', shall be replaced by the following table, words, figures and footnotes-

Sl. No	Name of Posts	No. of posts	Scale of Pay	Remarks
1	Deputy Registrar, High Court of Tripura	01(one)	As per the Notification to be issued by the Govt. from time to time.	
2	DLR & Deputy Secretary, Law	01(one)		
3	DLC & Deputy Secretary, Law	01(one)		
4	Civil Judge (Sr.Divn.) & Asstt. Sessions Judge*	07(seven)		
5	Chief Judicial Magistrate**	04(one)		
6	Addl. Chief Judicial Magistrate	01(one)		
7	Principal Counselor, Family Court***	04(four)		
8	Deputation/Leave Reserve	06(six)		
	Total	25(twenty five)		

*(Civil Judge (Sr.Divn.) & Asstt. Sessions Judge: - Agartala-2, Kailashahar-1, Udaipur-1, Dharmanagar-1, Belonia-1, Ambassa-1);

(ii) In Schedule E (B) of the Principal Rules, the words **'fifty percent'** shall be substituted by the words **'sixty five percent'**;

(iii) In Schedule E (C) of the Principal Rules, against Serial No.4 under Column No.2 of the table the words **'Viva voce"** and **'Performance in the oral interview'** shall be deleted.

By order of the Governor,

29/5/13

(D. M. Jamatia)
L.R. & Secretary, Law,
Government of Tripura.

GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT :: AGARTALA

No. F. 2(13)-LAW/ESTT.2/2011/7611-41 Dated, Agartala, the 22nd December, 2016.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 read with Article 234 of the Constitution of India, the Governor of Tripura in consultation with the High Court of Tripura and Tripura Public Service Commission is pleased to make the following Rules to further amend the Tripura Judicial Service Rules, 2003, namely :-

Short title and commencement :-

1. (i) These Rules may be called the 'Tripura Judicial Service (Sixth Amendment) Rules, 2016' ;
(ii) They shall come into force from the date of their publication in official gazette.

Amendment of Rule -7

2. In the Tripura Judicial Service Rules, 2003, in Rule 7, after sub rule (2), the following new sub rule (3) shall be inserted as follows :-

"(3) For direct recruitment in Grade-I and Grade-III, each candidate after selection must execute a bond with the State Government to the effect that he/she shall not voluntarily quit the service within a period of 5 years of entry into the service failing which he/she will have to pay the entire amount of expenses incurred for his/her pre-posting training as may be determined by the State Judicial Academy including the salary received by him/her during such training."

By order of the Governor,

D.M. Jamatia
L.R. & Secretary, Law,
Government of Tripura.

GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT :: AGARTALA.

No. F. 2(13)-LAW/ESTT.2/2011/163-84 **Dated, Agartala, the 4th January, 2018.**

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 read with Article 234 of the Constitution of India, the Governor, Tripura in consultation with the High Court of Tripura and Tripura Public Service Commission is pleased to make the following Rules to further amend the Tripura Judicial Service Rules, 2003, namely :-

1. **Short title & commencement :-**

(i) These Rules may be called the 'Tripura Judicial Service (7th Amendment) Rules, 2018'.

(ii) They shall come into force from the date of their publication in official gazette.

2. **Amendment of Rule-18**

In the Tripura Judicial Service Rules, 2003, Sub-rule (4) and Sub rule (6) of Rule 18, shall be the following :-

"Sub-rule-4, The inter-se seniority of persons appointed in Grade-I in any year by way of promotion and direct recruitment, shall be determined by rotation on the basis of quota for promotees (65%), for promotees through limited departmental competitive examination (10%) and for direct recruitment (25%); that is to say 3:0:1, followed by 2:1:1: in the next rotation and shall be repeated in the same manner."

"Sub-rule-6, A 40(forty) point roster is to be maintained for appointment/promotion to the post of Grade-1 in service. The posts at Sl. No. 1, 2, & 3 will go to the promotees under 65% quota for the first rotation. The post at Sl. No. 4 for the first rotation shall go to the direct recruitment under 25% quota. For the next rotation Sl. No. 5 & 6 will go to the promotees, Sl. No. 7 will go to the promotees under limited departmental competitive examination under 10% quota and Sl. No. 8 will go to the direct recruitment. The process shall be repeated shall be repeated till all the posts in the Grade-I cadre are filled up in the roster in manner stated".

By order of the Governor,

D. M. Jamatia
L. R. &Secretary, Law,
Government of Tripura.

No.483 Registered No. N. E. 930.

TRIPURA GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Monday, February 25, 2019 A. D., Phalguna 6, 1940 S. E.

PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT :: AGARTALA

No.F.2(13)-LAW/ESTT.2/2011(Part)/1907-26 Dated, Agartala, the 15th February, 2019.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 read with Articles 233 and 234 of the Constitution of India, the Governor of Tripura in consultation with the High Court of Tripura and the Tripura Public Service Commission is pleased to make the following Rules to further amend the Tripura Judicial Service Rules, 2003 **(herein after referred to as the 'Principal Rules')** namely:-

1. **Short title and commencement:**

(i) These Rules may be called the "Tripura Judicial Service (Eighth Amendment) Rules, 2019";

(ii) They shall come into force from the date of their publication in official gazette.

2. **AMENDMENT OF RULE 5:**

Below sub-rule (3) of Rule 5 of the Principal Rules, the following proviso shall be added –

" Provided that, whenever a member of the Service in Grade – I holding Super Time Scale, is appointed to this post, the nomenclature shall be Legal Remembrancer and Principal Secretary, Law Department".

3. **INSERTION OF RULE 15A:**

After Rule 15 of the Principal Rules, the following new rule shall be inserted, as follows–

"15A. LANGUAGE PROFICIENCY TEST:-

(1) A person who, immediately after commencement of these Rules, has joined in Grade – I of Tripura Judicial Service by direct recruitment, and who did not have Bengali as one of the subjects in his Secondary, Higher Secondary or equivalent examination, on appointment, shall have to pass the language proficiency test in Bengali within two years of his entry into service;

(2) The examination will be held twice a year, usually in the month of February and August under the direction of the Tripura Public Service Commission;

(3) The examination will be of one standard with marks allotted and time allotted in each group as follows:-

Details of Subjects	Full marks	Time Allowed
(a) Conversation and reading	40	15 minutes
(b) Translation	30	1 hour
(c) Dictation	30	30 minutes
TOTAL	**100**	**1 hours 45 minutes**

(4) Except as provided in these rules, procedure for conducting such proficiency test in Bengali shall be regulated by the relevant provisions of the Tripura Civil Services (Training and Departmental Examination) Rules, 1975, as in force in the State.

3. **AMENDMENT OF SCHEDULE – A:**

(i) In 'SCHEDULE – A' appended to the Principal Rules, the table, words and figures along with the footnotes, below the heading 'GRADE – I' shall be replaced by the following table, words and figures and footnotes-

Sl. No	Name of Posts	No. of posts	Scale of Pay	Remarks
1	L.R. & Secretary, Law/ LR & Principal Secretary, Law	01 (one)	As per the notification to be issued by the State Govt. from time to time.	*LR & Principal Secretary, Law, in case the post is held by a Judicial Officer in Grade-I of Tripura Judicial Service in Super Time Scale*
2	Registrar General, High Court of Tripura	01 (one)		
3	Registrar (Vigilance), High Court of Tripura	01 (one)		
4	Registrar (Judicial/Administration), High Court of Tripura	01 (one)		
5	District & Sessions Judge*	08 (eight)		
6	Addl. District & Sessions Judge**	09 (nine)		
7	Addl. L.R. & Addl. Secretary, Law	01 (one)		
8	Addl. Legislative Counsel & Addl. Secretary, Law	01 (one)		
9	Judge, Family Court ***	08 (eight)		
10	Addl. Judge, Family Court, Agartala	01(one)		
11	Deputation/Leave Reserve	03(three) [posts of Member Secretary, Tripura State Legal Services Authority, Director, Tripura Judicial Academy & Secretary, High Court Legal Services Authority]		
	Total:	**35 (thirty five)**		

* (District & Sessions Judge: – West Tripura - 1, North Tripura – 1, South Tripura – 1, Dhalai – 1, Gomati – 1, Unakoti – 1, Sepahijala – 1, Khowai – 1);
** (Additional District & Sessions Judge: - Agartala – 4, Udaipur – 1, Kailashahar – 1, Kamalpur – 1, Bishalgarh – 1, Ambassa – 1);
*** (Judge/ Addl. Judge, Family Court: - Agartala – 2, Udaipur – 1, Kailashahar – 1, Ambassa – 1, Dharmanagar – 1, Belonia – 1, Khowai – 1, Sonamura – 1)

(ii) In 'SCHEDULE – A' appended to the Principal Rules, the table, words and figures along with the footnotes, below the heading 'GRADE – II' shall be replaced by the following table, words, figures and footnotes-

(iii)

Sl. No	Name of Posts	No. of posts	Scale of Pay	Remarks
1.	Deputy Registrar, High Court of Tripura	01 (one)	As per the Notification to be issued by the Govt. from time to time.	
2.	D.L.R. & Deputy Secretary, Law	01 (one)		
3.	D.L.C. & Deputy Secretary, Law	01 (one)		
4.	Civil Judge (Sr. Division) & Asstt. Sessions Judge*	09 (nine)		
5.	Chief Judicial Magistrate/ Addl. Chief Judicial Magistrate & Civil Judge (Sr. Division)**	09 (nine)		
6.	Principal Counsellor, Family Court***	05 (five)		
7.	Deputation/Leave Reserve	10(Ten) **[including one (01) post of Deputy Secretary, TSLSA** & eight (08) posts of **District Secretary, District Legal Services Authority** at eight Judicial Districts]		
	Total:	**36 (thirty six)**		

*(Civil Judge (Sr.Divn.) & Asstt. Sessions Judge:- Agartala – 2, Kailashahar – 1, Udaipur – 1, Dharmanagar – 1, Belonia – 1, Ambassa – 1, Khowai – 1, Sonamura – 1);

**(Chief Judicial Magistrate / Addl. Chief Judicial Magistrate:- West Tripura District – 2, North Tripura District – 1, South Tripura District – 1, Dhalai District – 1, Gomati District – 1, Unakoti District – 1, Sepahijala District – 1, Khowai District – 1);

***(Principal Counsellor, Family Court: - Agartala – 2, Udaipur –1, Kailashahar – 1, Ambassa– 1),

(iii) In 'SCHEDULE – A' appended to the Principal Rules, the table, words and figures along with the footnotes, below the heading 'GRADE – III' shall be replaced by the following table, words, figures and footnotes-

Sl. No	Name of Posts	No. of posts	Scale of Pay	Remarks
1.	Civil Judge (Jr. Division)	13(thirteen) including 2(two) leave reserve	As per the Notification to be issued by the Govt. from time to time.	
2.	Judicial Magistrate	15 (fifteen)		
3.	Sub-Divisional Judicial Magistrate*	07 (seven)		
4.	Registrar for the Court of District & Sessions Judge, West Tripura	01 (one)		
5.	Assistant Legislative Counsel & Under Secretary, Law	01 (one)		
6.	Deputation/ Leave Reserve	12 (twelve)		
	Total	**49(forty nine)**		

Grand Total of the cadre strength = 35+36+49 = 120 (one hundred twenty)

[*SDJM: Bishalgarh – 1, Amarpur – 1, Sabroom – 1, Kanchanpur – 1, Gandacherra – 1, LT Valley – 1, Kamalpur – 1]

4. **Amendment of SCHEDULE – B:** The Schedule – B of the Principal Rules shall be amended as follows:-

(i) In SCHEDULE – B' of the Principal Rules, under the heading '**COMPETITIVE EXAMINATION.**', after paragraph A.2. **"FOR DIRECT RECRUITMENT TO GRADE – III OF THE SERVICE"**, and after the expressions "English – 100 marks" and its contents and above the expressions "General Knowledge – 100 marks.", the following expressions and contents shall be inserted, as follows-

Bengali – 100 marks.

a) Translation of an English Passage into Bengali	-	25 marks
b) Translation of a Bengali Passage into English	-	25 marks
c) Essay writing	-	30 marks
d) Report writing to newspaper on social/ specific problem to publish it to draw the attention of the authority.	-	20 marks
Total=	-	100 marks

(ii) Under Principal Rules, below the heading "General Instruction" in paragraph A.3, the words "corresponding grade" appearing in Clause (i) and in the proviso thereto shall be deleted.

(iii) Under Principal Rules, below the heading "General Instruction" in paragraph A.3, clauses **(ii) & (iv) shall be deleted.**

(iv) After deleting clauses (ii) & (iv), Clause (iii) shall be re-numbered as Clause (ii).

(v) After Clause (ii), so re-numbered herein above, the following clauses shall be inserted namely:

"(iii) A candidate must secure minimum 30% marks in the viva voce to be eligible for being recommended for appointment to the Service in Grade-I as well as in Grade-III.

The marks obtained in the viva voce will be added to the marks obtained in the written examination in case of Grade-I and in the main written examination in case of Grade-III and the position of the candidate in the merit list will depend on the aggregate of both."

By order of the Governor,

15/2/19

(D. M. Jamatia)
L.R. & Secretary, Law,
Government of Tripura.

9990

Government of Tripura
Law Department
Secretariat: Agartala

F.No.2(13)-Law/Estt.2/2011(Part-I)9458-68 Dated, Agartala, the 28 May, 2021

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 read with Articles 233 and 234 of the Constitution of India, the Governor of Tripura in consultation with the High Court of Tripura and the Tripura Public Service Commission is pleased to make the following Rules to further amend the Tripura Judicial Service Rules, 2003 **(herein after referred to as the 'Principal Rules')** namely :-

1. **Short title and commencement:**

(i) These Rules may be called the "Tripura Judicial Service (Ninth Amendment) Rules, 2021";
(ii) They shall come into force from the date of their publication in Tripura Gazette.

2. **Insertion of sub-rule (6) under Rule 5 :**

In Rule 5, after sub-rule 5 of the Principal Rules, the following new sub-rule -(6) shall be inserted, as follows :-

(6) Appointment to the post of Assistant Legislative Counsel & Under Secretary, Law Department shall be made from Grade-III of the Service by the Governor in consultation with the Hon'ble High Court of Tripura failing which by deputation from Judicial Service of the other States.

By order of the Governor,

28/5/21

(Biswajit Palit)
LR & Secretary, Law
Govt. of Tripura, Agartala

To :-

1. The Principal Secretary to the Hon'ble Governor, Tripura, Agartala.
2. The Principal Secretary to the Hon'ble Chief Minister, Tripura, Agartala.
3. The Registrar General, High Court of Tripura, Agartala.
4. The PA/PS to all Hon'ble Ministers, Government of Tripura, Agartala.
5. The PS to Chief Secretary, Government of Tripura, Agartala.
6. The Principal Secretary, GA (P&T) Department, Government of Tripura.
7. All Principal Secretaries/Secretaries, Government of Tripura, Agartala.
8. The Secretary, Tripura Public Service Commission, Agartala.
9. The Manager, Tripura Government Press, A.D. Nagar, Agartala for publication in an extra ordinary issue of Tripura Gazette.
10. The Director, IT, Indranagar, Agartala with request to publish this Notification in the notification section of the Law& Parliamentary Affairs Department's official website.
11. Guard File.

28/5/2021

R. S. Bhattacharya)
DLR & Dy. Secretary, Law
Govt. of Tripura.

No.480 *Registered No. N. E. 930.*

TRIPURA GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Monday, February 25, 2019 A. D., Phalguna 6, 1940 S. E.

PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

Government of Tripura
Department of Finance

No.F.6(3)-FIN(PC)/2006(P-I)/617-51 *Dated, Agartala, the 16th February, 2019.*

MEMORANDUM

Sub:- Reimbursement of House Rent Allowance in respect of Officers of Tripura Judicial Service.

In partial modification of this Department's earlier Memorandum of even number dated 20-06-2011 and in compliance to the direction of Hon'ble Supreme Court in order dated 17.01.2019 passed in Civil Appeal No (s). 1867/2006(Malik Mazhar Sultan & Anr. Vs U.P. Public Service Commision & Ors), the undersigned is directed to inform that the Governor is pleased to entire the officers of Tripura Judicial Service to claim 100% re-imbursement of house rent, in case Government quarters cannot be provided to them.

This is issued with immediate effect.

Atanu Dewanjee
Under Secretary
Finance Department.

To,
The Secretary, Law Department, Government of Tripura for information.

Printed at the Tripura Government Press, Agartala.

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GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT::AGARTALA

11 JUL 2022

No.F.2(13)-LAW/ESTT.2/2011/9150-88 Dated, Agartala, the 4th July, 2022.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 read with Article 233 and Article 234 of the constitution of India, the Governor of Tripura in consultation with the High Court of Tripura and Tripura Public Service Commission is pleased to make the following Rules to further amend the Tripura Judicial Service Rules, 2003, (herein after referred to as the 'Principal Rules') namely:-

1. Short title and Commencement:

(i) These Rules may be called the "Tripura Judicial Service (Tenth Amendment) Rules, 2022".

(ii) They shall come into force from the date of their publication in official gazette.

2. AMENDMENT OF RULE-8:

Existing Rule 8 of the Principal Rules, shall be renumbered as sub-rule (i) of Rule 8. After sub-rule 9(i), following sub-rule (ii) shall be inserted:

"(ii) *There shall be 4% reservation in entry level of the Grade-III of the Tripura Judicial Service for the persons with locomotor disability as provided in the schedule to the Rights of persons with Disabilities Act, 2016 read with Sections 2(s) and 2 (u) of the said Act in the following manner:*

a) *Disability shall be of such level as would qualify the person to be treated as a "person with bench mark disability" as defined in Section 2 (r) of the Rights of Persons with Disabilities Act, 2016;*

b) *Such reservation shall be to the extent of 4% of the sanctioned strength of Grade-III of the Tripura Judicial Service;*

c) *A separate 100 point roster register shall be maintained which shall provide for reservation of one post in the slots of vacancies No. 1 to 25, 26 to 50, 51 to 75 and 76 to100. The roster points No. 1, 26, 51 and 76 shall be reserved for such category;*

d) In any recruitment process if candidate against the vacancy reserved for persons with locomotor disability is not available, the same would be filled up by a candidate not suffering from such disability and belonging to the category for which such post is available".

3. **AMENDMENT OF SCHEDULE-E:-**

In 'Schedule-E' appended in the Principal Rules, a new Schedule-E shall be substituted by the following table, words, figures and footnotes-

"SCHEDULE-E

A. For filling of vacancies in the cadre of Grade-I in respect of :

(a) twenty five percent vacancies to be filled by direct recruitment from the Bar; and

(b) ten percent by promotion through limited competitive examination of Civil Judges (Senior Division) not having less than five years of qualifying service.

Sl. No	Description	Date
1.	Number of vacancies to be notified by the High Court.	31st March
	Vacancies to be calculated including (a) the existing number of vacancies. (b) the anticipated vacancies for the next year. (c) some candidates to be included in the wait list. (d) vacancies arising due to deputation of Judicial officers to other department may be considered as temporary vacancy	
2.	Advertisement inviting applications from eligible candidates.	15th April
3.	Last date for receipt of application.	30th April
4.	Publication of list of eligible applicant. List may be put on the website.	15th May
5.	Dispatch/issue of admit cards to the eligible applicants.	16th May to 15th June
6.	Written examination. Written examination may be (a) objective questions with multiple choice which may be scrutinized by the computer; and (b) subjective/narrative	30th June

7. Declaration of result of written examination — 16th August
   (a) Result may be put on the website and also published in the newspaper.
   (b) The ratio of 1:3 of the available vacancies to the successful candidates be maintained.
8. Viva Voce — 1st to 7th September
9. Declaration of final select list and communication to the appointing authority — 15th September
   (a) Result may be put on the website and also published in the newspaper.
   (b) Select list be published in order of merit and should be double the number of vacancies notified.
   (c) Select list shall be valid till the next select list is published.
10. Issue of appointment letter by the competent authority for all existing vacant posts as on date. — 30th September
11. Last date of joining. — 31st October

B. For filling of vacancies in the cadre of Grade-I in respect of sixty-five percent vacancies to be filled by promotion.

Sl. No	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including (a) the existing number of vacancies. (b) the anticipated vacancies for the next year. (c) some candidates to be included in the wait list.	31St March
2.	Publication of list of eligible officers. (a) The list may be put on the website. (b) Zone of consideration should be 1:3 of the number of vacancies.	15th May
3.	Receipt of judgments from eligible officers.	30th May

4. Viva Voce — 15th to 31st July

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   (a) ACR for last five years;

   (b) Evaluation of judgments furnished; and

   (c) Performance in the oral interview.

5. Declaration of final select list and communication to the appointing authority — 31st August

   (a) Result may be put on the website and also published in newspaper.

   (b) Select list be published in order of merit and should be double the number of vacancies notified.

6. Issue of appointment letter by the competent authority for all existing vacant posts as on date. — 30th September

7. Last date for joining. — 31st October

C. For filing of vacancies in the cadre of Grade-II to be filled by promotion.

Sl. No	Description	Date
1.	Number of vacancies to be notified by the High Court.	31St March
	Vacancies to be calculated including	
	(a) the existing number of vacancies.	
	(b) the anticipated vacancies for the next year.	
	(c) some candidates to be included in the wait list.	
2.	Publication of list of eligible officers.	15th May
	(a) The list may be put on the website.	
	(b) Zone of consideration should be 1:3 of the number of vacancies.	
3.	Receipt of judgments from eligible officers.	30th May
4.	Criteria	1st to 16th August
	(a) ACR for last five years; and	
	(b) Evaluation of judgments furnished.	
5.	Declaration of final select list and communication to the appointing authority	15th September
	(a) Result may be put on the website and also published in the newspaper.	
	(b) Select list be published in order of merit and should be double the number of vacancies notified.	

6. Issue of appointment letter by the competent authority for all existing vacant posts as on date. — 30th September
7. Last date for joining. — 31st October

D. For appointment to the posts in the cadre of Grade-III by direct recruitment.

Sl. No	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including (a) the existing number of vacancies. (b) the anticipated vacancies for the next year. (c) some candidates to be included in the wait list.	15th January
2.	Advertisement inviting applications from eligible candidates.	1st February
3.	Last date of receipt of application.	1st March
4.	Publication of list of eligible applicants. The list may be put on the website.	2nd April
5.	Dispatch/issue of admit cards to the eligible applicants.	2nd to 30th April
6.	Preliminary written examination Objective questions with multiple choice which van be scrutinized by the computer.	15th May
7.	Declaration of result of preliminary written examination (a) Result may be put on the website and also published in the newspaper. (b) The ratio of 1:10 of the available vacancies to the successful candidates be maintained.	15th June
8.	Final written examination. Subjective/narrative.	15th July
9.	Declaration of result of final written examination (a) Result may be put on the website and also published in the newspaper. (b) The ratio of 1:3 of the available vacancies to the successful candidates be maintained. (c) Dates of interviews of the successful candidates may be put on the website which can be printed by the candidates and no separate intimation of the date of interview need be sent.	30th August

10. Via Voce	1st to 15th October
11. Declaration of final select list and communication to the appointing authority (a) Result may be put on the website and also published in the newspaper. (b) Select list be published in order of merit and should be double the number of vacancies notified.	1st November
12. Issue of appointment letter by the competent authority for all existing vacant posts as on date.	1st December
13. Last date for joining.	2nd January of the following year"

By Order of the Governor,

4/7/22

(Biswajit Palit)
LR & Secretary, Law
Government of Tripura

Copy to:

1. The Secretary to the Hon'ble Governor, Tripura, Agartala.
2. The Principal Secretary to the Hon'ble Chief Minister, Tripura, Agartala.
3. The Registrar General, High Court of Tripura, Agartala.
4. The P.S. to Chief Secretary, Government of Tripura, Agartala.
5. The P.A/P.S. to all Hon'ble Ministers, Government of Tripura, Agartala.
6. All Principal Secretaries/Commissioners/Secretaries, Government of Tripura, Agartala.
7. The Secretary, Tripura Public Service Commission, Agartala.
8. The Manager, Tripura Government Press, A.D. Nagar, Agartala for publication in an extra-ordinary issue of Tripura Gazette.
9. The Director, IT, Indranagar, Agartala with request to publish this Notification in the 'Notice Section' of the Law & Parliamentary Affairs Department's official Website.
10. Guard File.

4/7/22

(Biswajit Palit)
LR & Secretary, Law
Government of Tripura